DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.05/81 SCHEDULED ON 18.06.2015

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014.

The Meeting No. 05/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 18.06.2015 was actually held on 30.06.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, Sr. D.O.	DIPP
2	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri K.C. Raju, DDG	DGFT
3	Shri Pradyumna Sahu, FTDO	DGFT

1	**Case No.:1/41/81-ALC2/2011**	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File	RLA File	Lic.No/Date:3110051788	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00346/AM12/	:31/83/040/00179/AM12/	08.12.2011	

Decision : NC noted that firm/company has not replied to MSME D/L dated 11.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	**Defer Date:28.07.2015**

2 **Decision :**NC observed that DeitY has informed that they have furnished the comments in respect of the subject AA which has not reached the NC. NC also noted that DeitY has been requested to furnish a copy of the comments. The reply of the DeitY is still awaited. NC, therefore, decided to send a reminder to DeitY to expedite the reply.

The case stands **deferred** to 28.07.2015.

Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	**Defer Date:28.07.2015**

3 **Decision :** NC noted that MSME Deficiency letter was issued to the firm/company on 09.06.2015 As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply.

The case stands **deferred** to 28.07.2015.

Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	**Defer Date:28.07.2015**

4 **Decision :**NC observed that DeitY had requested the firm/company to depute representative for discussion with the TA. NC decided to send a reminder to the firm/company to depute their representative for discussion with the TA in DeitY.

The case stands **deferred** to 28.07.2015.

साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	**Case No.:2/8/81-ALC2/2013**	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

6	**Case No.:8/14/81-ALC2/2013**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

7	**Case No.:4/11/81-ALC2/2014**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00318/AM15/	RLA File :52/24/040/00048/AM13/	Lic.No/Date:5210039760 17.05.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/7 dated 30.06.2015 as under:-

1. Net empty weight of export product may be specified as 1762.554 MT.
2. Import items at Sl. Nos. 1 to 3 & 12 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 6 shall be of relevant grade and shape as contained in the export product.
4. Quantity of import item at Sl. No. 1 may be allowed as 9173 Kgs. as 1.03 Kgs./Kg. content in the export items.
5. Quantity of import item at Sl. No.2 may be allowed as 231587 Kgs. as 1.05 Kgs./Kg. content in the export items.
6. Quantity of import item at Sl. No.3 may be allowed as 1.048 Kgs./Kg. content in the export items as claimed by the firm.
7. Quantity of import items at Sl. No 4 may be allowed as 60 Nos. (773.728 MT) on net to net basis with accountability clause.
8. Quantity of import items at Sl. No 5 may be allowed on net to net basis
9. Quantity of import items at Sl. No 6 may be allowed as 1440 Nos. (61.46 MT) on net to net basis with accountability clause.
10. Quantities of import items at Sl. No 7 to 11 may be allowed as applied for i.e. 8200 Kgs., 4000 Kgs., 800 Kgs., 3000 Kgs. & 300 Kgs. respectively

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	11. Quantity of import item at Sl. No. 12 may be allowed as 42604 Kgs. as Kgs./Kg. content in the export items.	1.03

RA may take suitable consequential action accordingly.

8	**Case No.:1/23/81-ALC2/2013**	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	**Defer Date:28.07.2015**

Decision :NC noted that DHI has stated that the case does not pertain to them. NC, therefore, decided to send the application to MoD for examination and comments.

The case stands **deferred** to 28.07.2015.

9	**Case No.:1/5/81-ALC2/2014**	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date:1110027515 06.06.2013	**Defer Date:28.07.2015**

Decision : NC noted that firm/company has not replied to DHI D/L dated 28.04.2015 and reminder dated 23.06.2015 . NC decided to wait for the reply of the firm.

The case stands **deferred** to 28.07.2015.

10	**Case No.:12/11/81-ALC2/2013**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	**Defer Date:28.07.2015**

Decision : NC noted that firm/company has not replied to DeitY D/L dated 01.12.2014, reminder dated 28.04.2015 and final reminder dated 23.06.2015 . NC decided to wait for the reply of the firm.

The case stands **deferred** to 28.07.2015.

11	**Case No.:6/11/81-ALC2/2013**	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	**Defer Date:28.07.2015**

Decision :NC noted that the reply of the firm/company has been referred to DeitY on

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

29.06.2015.

The case stands **deferred** to 28.07.2015.

	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	**Defer Date:28.07.2015**
12	**Decision :**NC observed that clarification from RA was sought to confirm/company whether the subject AA has been issued on net to net basis as pointed out by the representative of DHI. NC therefore, decided to send a reminder to RA to expedite the reply. The case stands **deferred** to 28.07.2015.			

	Case No.:59/2/81-ALC2/2014	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00060/AM15/	RLA File :03/95/040/00752/AM14/	Lic.No/Date:0310764005 01.01.2014	
13	**Decision :** NC noted that firm/company has not replied to DHI D/L dated 11.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:20/2/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date:0710101166 07.01.2014	
14	**Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(13)/2015TSW(B)/224 dated 09.06.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

15	**Case No.:6/2/81-ALC2/2014**	Party Name:DELITE ENGINEERS PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	**Defer Date:28.07.2015**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC noted that the reply of the firm/company has been referred to MSME on 30.03.2015. The case stands **Deferred** to 28.07.2015.

16	**Case No.:35/2/81-ALC2/2014**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands **deferred** to 28.07.2015.			

17	**Case No.:61/2/81-ALC2/2014**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(58)/2014-TSW(B)/109 dated 05.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

18	**Case No.:62/2/81-ALC2/2014**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DHI D/L dated 26.05.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

19	**Case No.:91/2/81-ALC2/2014**	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/19 dated 30.06.2015 as under:-			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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1. Words " Size 14" (355.6 mm) x 6.35 mm(WT), 2.75mm 3LPP Coated-Qty. 4356 Meters & Size 14" (355.6 mm) x 6.35 mm(WT) (Bare) –Qty. 72 Meters "may be suffixed with the description of export product.
2. Words " of relevant grade & thickness 6.35 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 271598 Kgs. as 1.10 Kgs./Kg. content in the export item taking clue from SION C-820.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1235 Kgs. & 1020 Kgs. respectively , taking clue from SION C-593.
4. Quantities of import items at Sl. No. 4 & 5 may be allowed as 579 Kgs. & 14899 Kgs. respectively, taking clue from SION C-1291.

RA may take suitable consequential action accordingly.

	Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	**Defer Date:28.07.2015**
20	**Decision :** NC noted that DHI Deficiency letter was issued to the firm/company on 02.06.2015 As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	**Defer Date:28.07.2015**
21	**Decision :**NC observed that copy of the application of the firm/company has not been received from RA. RA was requested to confirm/company whether the subject AA has been issued on repeat basis. The confirmation from RA is still awaited. NC decided to send a reminder to RA to expedite the reply. The case stands **deferred** to 28.07.2015.			

22	**Case No.:27/2/81-ALC2/2014**	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date:0510378408 05.02.2014	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/141/2014-TSW/59 dated 05.11.2014 (copy enclosed).

1. Net weight of export items at Sl. No. 1 to 4 may be specified as 1422.09 MT, 14410.5 MT, 97.179 MT & 11.521 MT respectively.
2. Total Net weight of export items at Sl. No. 5 & 6 put together may be specified as 11.293 MT.
3. Net weight of export items at Sl. No. 7, 8 & 9 may be specified as 40.225 MT, 25.482 MT & 16.498 MT respectively.
4. Thickness of "3LPP coating" in export items atr Sl. No. 1 to 4 may be specified as "3.50 mm".
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 1 & 2.
6. Quantity of import items at Sl. No. 6 may be allowed as applied for.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.468 MT taking clue from SION C-1292.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 11.995 MT taking clue from SION C-1292.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP)may be allowed as 147.974 MT.
10. Quantities of import items at Sl. No. 10 , 11, 12 & 13 may be allowed as 7.25 MT, 15.936 MT ,88.73 MT(2115 Rolls) & 1596.15 MT respectively.
11. Weight of import item at Sl. No. 14 may be specified as 20.172 MT and quantity of this item may be allowed on net to net basis with a accountability clause.
12. Quantities of import items at Sl. No. 15 to 19 may be allowed as applied for taking clue from SION C-593 for export product at Sl. No. 3.
13. Quantity of import items at Sl. No. 20 may be allowed as applied for.
14. Quantity of import item at Sl. No. 21 viz. Epoxy Powder may be allowed as 0.038 MT taking clue from SION C-1292.
15. Quantity of import item at Sl. No. 22 viz. Adhesive may be allowed as 0.084 MT taking clue from SION C-1292.
16. Quantity of import item at Sl. No. 23 viz. Polypropylene(PP)may be allowed as 1.031 MT.
17. Quantities of import items at Sl. No. 24 , 25, 26 & 27 may be allowed as 0.042 MT, 0.10 MT, 602 Kgs. & 6.813 MT respectively.
18. Weight of import item at Sl. No. 28 may be specified as 1.38 MT and quantity of this item may be allowed on net to net basis with a accountability clause.
19. Word "Relevant" may be prefixed with the description of import item at Sl.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

No. 29 and its quantity may be allowed as 1305 Kgs.

20. Total quantities of import items at Sl. No. 30 to 34 put together may be allowed within 2 % of FOB value of export items at Sl. No. 5 & 6.

21. Words " of relevant grade and thickness" may be added with the description of import item at Sl. No. 35.

22. Quantities of import items at Sl. No. 35 to 39 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 7, 8 & 9.

RA may take suitable consequential action accordingly.

23	**Case No.:71/2/81-ALC2/2014**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

24	**Case No.:48/2/81-ALC2/2014**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of DoT. NC decided to send a reminder to DoT to expedite the reply.

The case stands **deferred** to 28.07.2015.

25	**Case No.:12/2/81-ALC2/2014**	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of DoT. NC decided to send a reminder to DoT to expedite the reply.

The case stands **deferred** to 28.07.2015.

26	**Case No.:92/2/81-ALC2/2014**	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:5/81-ALC2/2015	**Status:Deferred**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			18.06.2015	
	HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date:0810128877 14.02.2014	**Defer Date:28.07.2015**
	Decision :NC noted that the reply furnished by the firm/company is not in accordance to DIPP DL. NC therefore, decided to send a reminder to the firm/company to furnish complete information as requested vide DIPP's DL. The case stands **deferred** to 28.07.2015.			

27	**Case No.:24/2/81-ALC2/2014**	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of DoT. NC decided to send a reminder to DoT to expedite the reply. The case stands **deferred** to 28.07.2015.			

28	**Case No.:86/2/81-ALC2/2014**	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of DoT. NC decided to send a reminder to DoT to expedite the reply. The case stands **deferred** to 28.07.2015.			

29	**Case No.:41/2/81-ALC2/2014**	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	**Defer Date:28.07.2015**
	Decision : NC noted that MSME Deficiency letter was issued to the firm/company on 09.06.2015 As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

30	**Case No.:1/2/81-ALC2/2014**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:3410039725	**Defer**

प्रद्युम्ना साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00002/AM15/	:34/24/040/00001/AM15/	03.04.2014	**Date:28.07.2015**

Decision : NC observed that copy of application has not received from RA. Hence NC decided to send e-mail to RA to forward hard copy of the application.

The case stands **deferred** to 28.07.2015.

	Case No.:4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	
31	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/104 dated 07.08.2014 as under:- 1. Word " of relevant grade and thickness" may be suffixed with the description of import item and its quantity may allowed as applied for i.e. 5250 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C-593. RA may take suitable consequential action accordingly.			

	Case No.:30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	
32	**Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(89)/Steel Sh./MPP/2014-TSW(B)/212 dated 20.05.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	**Defer Date:28.07.2015**
33	**Decision :**NC observed that the reply of the firm/company was not in accordance to DIPP DL. NC decided to send a reminder to the firm/company to furnish requisite information in accordance to DIPP DL. The case stands **deferred** to 28.07.2015.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	**Defer Date:28.07.2015**
34	**Decision :**NC observed that MoS has furnished comments. The representative of MoS stated that the firm/company has furnished additional information on the subject AA which is under examination. NC therefore, decided to defer the case. The case stands **deferred** to 28.07.2015.			

	Case No.:39/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00250/AM15/	RLA File :56/24/040/00003/AM15/	Lic.No/Date:5610004268 29.05.2014	**Defer Date:28.07.2015**
35	**Decision :** NC observed that MoS has furnished comments. The representative of MoS stated that the firm/company has furnished additional information on the subject AA which is under examination. NC therefore, decided to defer the case. The case stands **deferred** to 28.07.2015.			

	Case No.:40/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00251/AM15/	RLA File :56/24/040/00002/AM15/	Lic.No/Date:5610004267 29.05.2014	**Defer Date:28.07.2015**
36	**Decision :** NC observed that MoS has furnished comments. The representative of MoS stated that the firm/company has furnished additional information on the subject AA which is under examination. NC therefore, decided to defer the case. The case stands **deferred** to 28.07.2015.			

	Case No.:42/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00253/AM15/	RLA File :56/24/040/00004/AM15/	Lic.No/Date:5610004269 29.05.2014	**Defer Date:28.07.2015**
37	**Decision :** NC observed that MoS has furnished comments. The representative of MoS stated that the firm/company has furnished additional information on the subject AA which is under examination. NC therefore, decided to defer the case. The case stands **deferred** to 28.07.2015.			

38	**Case No.:43/8/81-ALC2/2014**	Party Name:NATIONAL	Meet No/Date:5/81-	**Status:Deferred**

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	STEEL AND AGRO INDUSTRIES LTD.,	ALC2/2015 18.06.2015	
HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	**Defer Date:28.07.2015**

Decision : NC observed that MoS has furnished comments. The representative of MoS stated that the firm/company has furnished additional information on the subject AA which is under examination. NC therefore, decided to defer the case.

The case stands **deferred** to 28.07.2015.

Case No.:3/17/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
HQ File :01/81/050/00538/AM15/	RLA File :03/94/040/00025/AM15/	Lic.No/Date:0310783542 29.05.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/39 dated 30.06.2015 as under:-

1. Net Weights of export products from Sl. No 1 to 38 may be specified as under:

Sl.No.	Net Export weight (Kgs./Km.)	Sl. No.	Net Export weight (Kgs./Km.)	Sl. No.	Net Export weight (Kgs./Km.)
1	280	14	2340	27	920
2	1180	15	3210	28	1730
3	96.9	16	230	29	1000
4	205	17	290	30	790
5	260	18	490	31	1080
6	325	19	720	32	1770
7	465	20	1735	33	330
8	680	21	1015	34	322
9	1680	22	965	35	1180
10	2340	23	1275	36	2330
11	3210	24	1325	37	3680
12	205	25	1325	38	268.6
13	260	26	3995		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 4 to 27, 31 to 33 & 35 to 38.
3. Quantity of import item at Sl. No 2 viz. Aluminium Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 28 to 32 & 34.
4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 32 & 35 to 37, as claimed by the firm.

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प्रद्युम्न साहू/PRADYUMNA SAHU
प्रदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5. Quantities of import items at Sl. No.4(PVC Resin) & 5(Plasticiser) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 31 to 33 & 35 to 38 as claimed by the firm.

RA may take suitable consequential action accordingly.

40	**Case No.:7/8/81-ALC2/2014**	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00218/AM15/	RLA File :07/24/040/00070/AM15/	Lic.No/Date:0710104603 30.05.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(89)/2014-TSW(B)/225 dated 09.06.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

41	**Case No.:33/8/81-ALC2/2014**	Party Name:METENERE LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

42	**Case No.:3/8/81-ALC2/2014**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00214/AM15/	RLA File :32/24/040/00004/AM15/	Lic.No/Date:3210076736 06.06.2014	**Defer Date:28.07.2015**

Decision : NC noted that firm/company reply is not in accordance to DHI Deficiency letter. NC decided to send a reminder to the firm/company to expedite the reply in accordance to DHI DL.

The case stands **deferred** to 28.07.2015.

43	**Case No.:32/8/81-ALC2/2014**	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0310784579	**Defer**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00243/AM15/	:03/95/040/00173/AM15/	06.06.2014	**Date:28.07.2015**

Decision : NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015.

The case stands **deferred** to 28.07.2015.

	Case No.:28/8/81-ALC2/2014	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00239/AM15/	RLA File :05/24/040/00108/AM15/	Lic.No/Date:0510388531 10.06.2014	
44	**Decision :** NC noted that firm/company has not replied to DHI D/L dated 12.11.2014, reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:34/8/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00245/AM15/	RLA File :02/24/040/00042/AM15/	Lic.No/Date:0210204012 10.06.2014	
45	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/45 dated 30.06.2015 as under:- Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0210161414 dated 30.06.2011 ratified in NC meeting No. 21/81 dated 31.12.2013: 1. Total net weight of export products at Sl.No.1 & 2 may be specified as containing 95.77 MT of Rails. — 133.108 MT 2. Quantity of import item at S.No.1 may be allowed as 101.113 MT as Kg./Kg. content in export items after taking 20 % recovery from scrap. — 1.056 RA may take suitable consequential action accordingly.			

46	**Case No.:37/8/81-ALC2/2014**	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0410158825	**Defer**

प्र न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/81/050/00248/AM15/	:04/24/040/00046/AM15/	25.06.2014	**Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to MSME. The case stands **deferred** to 28.07.2015.			

47	**Case No.:22/11/81-ALC2/2014**	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00336/AM15/	RLA File :02/24/040/00057/AM15/	Lic.No/Date:0210204262 27.06.2014	
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 10.12.2014, reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

48	**Case No.:26/11/81-ALC2/2014**	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00340/AM15/	RLA File :07/24/040/00093/AM15/	Lic.No/Date:0710105513 03.07.2014	**Defer Date:28.07.2015**
	Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(82) dated 29.05.2015 as under:- Information as per Sl. 3,4,5,8 & 11 of SDL for each export product separately. The case stands **deferred** to 28.07.2015.			

49	**Case No.:35/11/81-ALC2/2014**	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date:0910060610 08.07.2014	**Defer Date:28.07.2015**
	Decision : NC observed that RA Hyderabad was requested to furnish a correct copy of the application which is still awaited. NC decided to send a reminder to RA, Hyderabad to expedite the reply. The case stands **deferred** to 28.07.2015.			

50	**Case No.:12/11/81-ALC2/2014**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0210204395	**Defer**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00326/AM15/	:02/24/040/00069/AM15/	09.07.2014	**Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

	Case No.:15/11/81-ALC2/2014	Party Name: AERO CANS INDIA PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00329/AM15/	RLA File :31/83/040/00099/AM15/	Lic.No/Date:3110064546 11.07.2014	
51	**Decision :** NC noted that firm/company has not replied to DIPP D/L dated 10.12.2014, reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:13/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00327/AM15/	RLA File :02/24/040/00073/AM15/	Lic.No/Date:0210204471 14.07.2014	
52	**Decision :** NC noted that firm/company has not replied to MSME D/L dated 10.12.2014, reminder dated 23.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:43/11/81-ALC2/2014	Party Name:HEENA METAL PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00357/AM15/	RLA File :03/94/040/00089/AM15/	Lic.No/Date:0310786766 14.07.2014	**Defer Date:28.07.2015**
53	**Decision :** NC noted that MSME Deficiency letter was issued to the firm/company on 09.06.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:60/11/81-ALC2/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00374/AM15/	RLA File :03/95/040/00188/AM15/	Lic.No/Date:0310786855 15.07.2014	
54	**Decision :** NC noted that firm/company has not replied to DIPP D/L dated 10.12.2014, reminder dated 23.02.2015 and final reminder dated 30.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
55	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015. The case stands **deferred** to 28.07.2015.			

	Case No.:69/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
56	HQ File :01/81/050/00383/AM15/	RLA File :03/95/040/00312/AM15/	Lic.No/Date:0310786927 16.07.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015. The case stands **deferred** to 28.07.2015.			

	Case No.:73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	**Defer Date:28.07.2015**
57	**Decision :** NC noted that DHI vide U.O. No. 3(143)/2014/TSW(B)/239 dated 24.06.2015 has stated that firm's reply is not in accordance to their U.O. dated 11.11.2014. DHI has suggested that the firm/company may be advised to furnish the requisite information. NC, therefore, decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. dated 11.11.2014 (copy enclosed).			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.

	Case No.:27/11/81-ALC2/2014	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00341/AM15/	RLA File :07/24/040/00126/AM15/	Lic.No/Date:0710105804 17.07.2014	
58	**Decision :** NC noted that the value addition is less than 15% as pointed out by the representative of the MSME. NC decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:23/11/81-ALC2/2014	Party Name:FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00337/AM15/	RLA File :05/23/040/00140/AM15/	Lic.No/Date:0510389786 18.07.2014	**Defer Date:28.07.2015**
59	**Decision :** NC noted that firm/company has not replied to MSME D/L dated 28.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

	Case No.:21/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00335/AM15/	RLA File :31/83/040/00106/AM15/	Lic.No/Date:3110064588 22.07.2014	**Defer Date:28.07.2015**
60	**Decision :** NC observed that DeitY had requested the firm/company to depute representative for discussion with the TA. NC decided to send a reminder to the firm/company to depute their representative for discussion with the TA in DeitY. The case stands **deferred** to 28.07.2015.			

	Case No.:38/11/81-ALC2/2014	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
61	HQ File :01/81/050/00352/AM15/	RLA File :05/24/040/00181/AM15/	Lic.No/Date:0510389922 23.07.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DeitY D/L dated 12.03.2015 and			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.

62	**Case No.:44/11/81-ALC2/2014**	Party Name:NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00358/AM15/	RLA File :03/95/040/00359/AM15/	Lic.No/Date:0310787293 24.07.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to MoS D/L dated 05.01.2015, reminder dated 26.04.2015 and final reminder dated 23.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

63	**Case No.:52/11/81-ALC2/2014**	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00366/AM15/	RLA File :05/23/040/00167/AM15/	Lic.No/Date:0510389948 24.07.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DIPP on 28.05.2015. The case stands **deferred** to 28.07.2015.			

64	**Case No.:17/11/81-ALC2/2014**	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00331/AM15/	RLA File :07/21/040/00360/AM15/	Lic.No/Date:0710106186 25.07.2014	
	Decision : NC noted that firm/company has not replied to C&PC D/L dated 13.11.2014, reminder dated 24.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

65	**Case No.:6/11/81-ALC2/2014**	Party Name:SIECHEM TECHNOLOGIES PRIVATE	Meet No/Date:5/81-ALC2/2015	**Status:Deferred**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LIMITED	18.06.2015	
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of DoT. NC decided to send a reminder to DoT to expedite the reply. The case stands **deferred** to 28.07.2015.			

66	**Case No.:71/11/81-ALC2/2014**	Party Name: ASSOCIATED CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Withdrawn**
	HQ File :01/81/050/00385/AM15/	RLA File :03/94/040/00317/AM15/	Lic.No/Date:0310787376 28.07.2014	
	Decision :NC observed that the subject AA was ratified in M.No. 2/81 dated 5.5.2015 actually held on 19.05.2015. Hence, NC decided to withdraw the case.			

67	**Case No.:10/11/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	**Defer Date:28.07.2015**
	Decision :NC observed that RA was requested to clarify whether the case, where SION already exist, is required to be sent to NC for ratification. The clarification from RA is still awaited. NC decided to send a reminder to RA to expedite the reply. The case stands **deferred** to 28.07.2015.			

68	**Case No.:67/11/81-ALC2/2014**	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00381/AM15/	RLA File :03/95/040/00373/AM15/	Lic.No/Date:0310787455 31.07.2014	
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 10.12.2014, reminder dated 24.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:31/17/81-ALC2/2014	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00566/AM15/	RLA File :07/24/040/00155/AM15/	Lic.No/Date:0710106235 31.07.2014	**Defer Date:28.07.2015**
69	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm/company on 28.04.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

	Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	**Defer Date:28.07.2015**
70	**Decision :**NC noted that firm/company vide email dated 25.06.2015 has stated that they have not received DL and has requested for a copy of the same. NC decided to send a copy of the DL to the firm/company to expedite the reply. The case stands **deferred** to 28.07.2015.			

	Case No.:70/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00384/AM15/	RLA File :03/95/040/00384/AM15/	Lic.No/Date:0310787740 06.08.2014	**Defer Date:28.07.2015**
71	**Decision :** NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015. The case stands **deferred** to 28.07.2015.			

	Case No.:86/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date:0210204734 08.08.2014	**Defer Date:28.07.2015**
72	**Decision :** NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands **deferred** to 28.07.2015.			

73	**Case No.:32/11/81-ALC2/2014**	Party Name:DELPHI CONNECTION SYSTEMS	Meet No/Date:5/81-ALC2/2015	**Status:Deferred**

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		INDIA LIMITED,	18.06.2015	
	HQ File :01/81/050/00346/AM15/	RLA File :10/24/040/00039/AM15/	Lic.No/Date:1010058729 11.08.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.

The case stands **deferred** to 28.07.2015.

	Case No.:40/11/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00354/AM15/	RLA File :34/24/040/00088/AM15/	Lic.No/Date:3410040446 14.08.2014	
74				

Decision : NC noted that firm/company has not replied to DIPP D/L dated 11.12.2014, reminder dated 24.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

	Case No.:39/11/81-ALC2/2014	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00353/AM15/	RLA File :05/24/040/00226/AM15/	Lic.No/Date:0510390616 20.08.2014	
75				

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/75 dated 30.06.2015 as under:-

1. Net weight of export products at Sl. No. 2 & 3 may be modified as 71.72 MT & 65.49 MT respectively.
2. Wall Thickness(WT) of 9.17 mm, 12.70 mm, 11.40 mm & 7.11 mm may be specified with the description export items at Sl. No. 1, 2, 3 & 4 respectively
3. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Rounds/Billets of relevant grade " and its quantity may be allowed as 537.444 MT as 1.20 MT/MT content in the export items taking clue from SION C-797.
4. Quantity of import item at Sl. No. 2 may be allowed as 2009 Nos., taking clue from SION at Sl.No. C- 366.
5. Import item at Sl. No. 3 may be deleted as export items are not coated and therefore, not required by the firm.
6. Quantity of import item at Sl. No. 4 may be as allowed as applied for i.e. 3.980 MT, taking clue from SION at Sl. No. C- 366.

RA may take suitable consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

76	**Case No.:53/11/81-ALC2/2014**	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00367/AM15/	RLA File :05/24/040/00169/AM15/	Lic.No/Date:0510390715 22.08.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/76 dated 30.06.2015 as under:-

1. Words " OD: 244.48 mm, Wall Thickness(WT) : 13.84 mm" may be suffixed with the description export item.
2. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Billets of relevant grade " and its quantity may be allowed as applied for i.e. 497 MT as 1.25 MT/MT content in the export item as per SION C-1884.
3. Quantities of import items at Sl. No. 2, 3 & 4 put together may be as allowed , upto 2 % of FOB value of exports taking clue from SION at Sl. No. C- 1884.

RA may take suitable consequential action accordingly.

77	**Case No.:54/11/81-ALC2/2014**	Party Name:METENERE LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands **deferred** to 28.07.2015.

78	**Case No.:2/11/81-ALC2/2014**	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	**Defer Date:28.07.2015**

Decision : NC observed that copy of application has not received from RA. Hence NC decided to send e-mail to RA to forward hard copy of the application.

The case stands **deferred** to 28.07.2015.

79	**Case No.:65/11/81-ALC2/2014**	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00379/AM15/	RLA File :07/24/040/00184/AM15/	Lic.No/Date:0710106526 25.08.2014	**Defer Date:28.07.2015**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/79 dated 30.06.2015 as under:-

Reply submitted by the firm/company vide their letter dated 28th April, 2015 is same as submitted by them earlier vide their letter 17th December, 2014 which has already been perused and firm/company may be asked to submit the following information as decided in NC meeting dated 24.02.2015 :

1. Although there are no indigenous inputs in export items, weight of certain Ladder type cable trays (Sl. No. 1 & 2 of Annexure-A) is more than the Raw material weights and the same may be clarified and corrected.
2. Weight of Cable tray accessories (at Sl. No. 12 to 16 of Annexure-A) has not been indicated and also not included in export Weight.
3. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, for Perforated Cable Trays (Sl. No. 5 to 11 of Annexure-A).

The case stands **deferred** to 28.07.2015.

80	**Case No.:76/11/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00390/AM15/	RLA File :07/24/040/00175/AM15/	Lic.No/Date:0710106571 27.08.2014	**Defer Date:28.07.2015**

Decision : NC noted that firm/company has not replied to C&PC D/L dated 17.02.2015 and reminder dated 20.05.2015 . NC decided to wait for the reply of the firm.

The case stands **deferred** to 28.07.2015.

81	**Case No.:80/11/81-ALC2/2014**	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00394/AM15/	RLA File :05/24/040/00254/AM15/	Lic.No/Date:0510391049 09.09.2014	

Decision : NC noted that firm/company has not replied to DIPP D/L dated 11.12.2014, reminder dated 24.02.2015 and final reminder dated 29.04.2015. Since no reply was received from firm/company despite repeated reminders, the Committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

82	**Case No.:8/11/81-ALC2/2014**	Party Name:WIELAND METALS INDIA PRIVATE	Meet No/Date:5/81-ALC2/2015	**Approved**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LTD .,	18.06.2015	
	HQ File :01/81/050/00322/AM15/	RLA File :07/24/040/00230/AM15/	Lic.No/Date:0710106770 26.09.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(41)/15-ME dated 02.06.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

83	**Case No.:76/17/81-ALC2/2014**	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00611/AM15/	RLA File :02/24/040/00139/AM15/	Lic.No/Date:0210205074 17.10.2014	**Defer Date:28.07.2015**

Decision : NC noted that the reply of the firm/company has been referred to DIPP on 29.06.2015.

The case stands **deferred** to 28.07.2015.

84	**Case No.:61/17/81-ALC2/2014**	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00596/AM15/	RLA File :09/24/040/00384/AM15/	Lic.No/Date:0910061174 03.11.2014	**Defer Date:28.07.2015**

Decision : NC noted that the reply of the firm/company has been referred to DIPP (Chem.). The firm/company has stated that the supply is to ADB projects.

The case stands **deferred** to 28.07.2015.

85	**Case No.:57/17/81-ALC2/2014**	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00592/AM15/	RLA File :07/24/040/00257/AM15/	Lic.No/Date:0710106911 05.11.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(5)/2015-IPHW dated 19.05.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

86	**Case No.:13/17/81-ALC2/2014**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0310790959	**Defer**

साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/81/050/00548/AM15/	:03/94/040/00737/AM15/	12.11.2014	**Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015. The case stands **deferred** to 28.07.2015.			

87	**Case No.:2/17/81-ALC2/2014**	Party Name:JALAN WIRES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00537/AM15/	RLA File :03/94/040/00731/AM15/	Lic.No/Date:0310791013 13.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 28.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

88	**Case No.:20/17/81-ALC2/2014**	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00555/AM15/	RLA File :03/95/040/00638/AM15/	Lic.No/Date:0310791182 18.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to MoS on 18.06.2015. The case stands **deferred** to 28.07.2015.			

89	**Case No.:67/17/81-ALC2/2014**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00602/AM15/	RLA File :13/24/040/00036/AM15/	Lic.No/Date:1310047704 21.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DIPP on 24.06.2015. The case stands **deferred** to 28.07.2015.			

90	**Case No.:35/17/81-ALC2/2014**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.			

91	**Case No.:41/17/81-ALC2/2014**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00576/AM15/	RLA File :34/24/040/00208/AM15/	Lic.No/Date:3410040711 24.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 12.06.2015. The case stands **deferred** to 28.07.2015.			

92	**Case No.:77/17/81-ALC2/2014**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00612/AM15/	RLA File :34/24/040/00209/AM15/	Lic.No/Date:3410040712 24.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 12.06.2015. The case stands **deferred** to 28.07.2015.			

93	**Case No.:80/17/81-ALC2/2014**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00615/AM15/	RLA File :03/95/040/00655/AM15/	Lic.No/Date:0310791357 24.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DeitY on 20.06.2015. The case stands **deferred** to 28.07.2015.			

94	**Case No.:36/17/81-ALC2/2014**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00571/AM15/	RLA File :34/24/040/00213/AM15/	Lic.No/Date:3410040722 25.11.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DHI on 12.06.2015. The case stands **deferred** to 28.07.2015.			

95	**Case No.:52/17/81-ALC2/2014**	Party Name:RAYCHEM RPG	Meet No/Date:5/81-	**Status:Deferred**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PVT LTD.	ALC2/2015 18.06.2015	
	HQ File :01/81/050/00587/AM15/	RLA File :34/24/040/00222/AM15/	Lic.No/Date:3410040731 28.11.2014	**Defer Date:28.07.2015**

Decision : NC noted that firm/company has not replied to DIPP D/L dated 28.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm.

The case stands **deferred** to 28.07.2015.

	Case No.:53/17/81-ALC2/2014	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00588/AM15/	RLA File :10/24/040/00081/AM15/	Lic.No/Date:1010058929 04.12.2014	

96 **Decision :** NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(6)/2015-IPHW dated 3.06.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

	Case No.:16/17/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Closed**
	HQ File :01/81/050/00551/AM15/	RLA File :03/95/040/00545/AM15/	Lic.No/Date:0310791733 05.12.2014	

97 **Decision :** The firm/company vide their letter dated 24.06.2015 has stated that the subject AA has been surrendered to the office of the ADGFT, Mumbai due to the cancellation of the said export order. In view of this, NC decided to close the case.

RA may take suitable consequential action accordingly.

	Case No.:38/17/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00573/AM15/	RLA File :05/23/040/00395/AM15/	Lic.No/Date:0510392304 05.12.2014	**Defer Date:28.07.2015**

98 **Decision :** NC noted that the reply of the firm/company has been referred to DHI on 29.06.2015.

The case stands **deferred** to 28.07.2015.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

99	**Case No.:45/17/81-ALC2/2014**	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00580/AM15/	RLA File :05/23/040/00383/AM15/	Lic.No/Date:0510392310 08.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to MSME on 29.06.2015. The case stands **deferred** to 28.07.2015.			

100	**Case No.:15/17/81-ALC2/2014**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00550/AM15/	RLA File :03/95/040/00675/AM15/	Lic.No/Date:0310791833 09.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that DIPP Deficiency letter was issued to the firm/company on 09.06.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

101	**Case No.:56/17/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply. The case stands **deferred** to 28.07.2015.			

102	**Case No.:14/17/81-ALC2/2014**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00549/AM15/	RLA File :03/95/040/00736/AM15/	Lic.No/Date:0310791996 15.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 29.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

103	**Case No.:18/17/81-ALC2/2014**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015	**Approved**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			18.06.2015	
	HQ File :01/81/050/00553/AM15/	RLA File :03/95/040/00688/AM15/	Lic.No/Date:0310792000 15.12.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TW-Vol-II dated 22.05.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

	Case No.:19/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00554/AM15/	RLA File :03/95/040/00687/AM15/	Lic.No/Date:0310792004 15.12.2014	
104	**Decision** NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TW-Vol-II dated 22.05.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:22/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00557/AM15/	RLA File :03/95/040/00685/AM15/	Lic.No/Date:0310792006 15.12.2014	
105	**Decision :** NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TW-Vol-II dated 22.05.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:24/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00559/AM15/	RLA File :03/95/040/00554/AM15/	Lic.No/Date:0310792002 15.12.2014	
106	**Decision :** NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TW-Vol-II dated 22.05.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

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विदेश व्यापार विकास अधिकारी
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:69/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00604/AM15/	RLA File :05/23/040/00420/AM15/	Lic.No/Date:0510392411 15.12.2014	
107	**Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2015-TSW(B)/139 dated 27.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:70/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00605/AM15/	RLA File :05/23/040/00422/AM15/	Lic.No/Date:0510392413 15.12.2014	
108	**Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(79)/2015-TSW(B)/135 dated 27.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:71/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00606/AM15/	RLA File :05/23/040/00421/AM15/	Lic.No/Date:0510392412 15.12.2014	
109	**Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(75)/2015-TSW(B)/134 dated 27.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:73/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
110	HQ File :01/81/050/00608/AM15/	RLA File :05/23/040/00419/AM15/	Lic.No/Date:0510392410 15.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2015-TSW(B)/138 dated 27.03.2015 (copy enclosed).			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

111	**Case No.:7/17/81-ALC2/2014**	Party Name:KALPANA INTERNATIONAL	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00542/AM15/	RLA File :06/24/040/00027/AM15/	Lic.No/Date:0610038008 16.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DIPP on 15.06.2015. The case stands **deferred** to 28.07.2015.			

112	**Case No.:65/17/81-ALC2/2014**	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00600/AM15/	RLA File :02/24/040/00185/AM15/	Lic.No/Date:0210205341 16.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 28.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

113	**Case No.:40/17/81-ALC2/2014**	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00575/AM15/	RLA File :34/24/040/00230/AM15/	Lic.No/Date:3410040807 17.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that DHI Deficiency letter was issued to the firm/company on 09.06.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands **deferred** to 28.07.2015.			

114	**Case No.:28/17/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00563/AM15/	RLA File :31/83/040/00203/AM15/	Lic.No/Date:3110065146 18.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(31)/2015-TSW(B)/75 dated 05.02.2015 (copy enclosed).			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

	Case No.:29/17/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00564/AM15/	RLA File :31/83/040/00202/AM15/	Lic.No/Date:3110065147 18.12.2014	

115 **Decision :** NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(32)/2015-TSW(B)/74 dated 05.02.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

	Case No.:39/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00574/AM15/	RLA File :34/24/040/00239/AM15/	Lic.No/Date:3410040810 18.12.2014	

116 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/186 dated 10.03.2015 as under:-

Taking clue from SION C-2004, Advance Authorization may be ratified as under:

(i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 26250 MT as 1.05 MT/MT. content in the export products.

RA may take suitable consequential action accordingly.

	Case No.:42/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00577/AM15/	RLA File :34/24/040/00228/AM15/	Lic.No/Date:3410040808 18.12.2014	

117 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/187 dated 10.03.2015 as under:-

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.

1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.

1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,

3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.

4. Thickness of import item at Sl. No.1 may be specified as "14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".

5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.
(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.
(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.
(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.
(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.
(vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.
(vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

	Case No.:43/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00578/AM15/	RLA File :34/24/040/00182/AM15/	Lic.No/Date:3410040812 18.12.2014	

118 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/188 dated 10.03.2015 as under:-

1. Quantity of export product may also be specified as 150,000 Meters in addition to its weight.

2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.

3. Taking clue from SION at Sl. No. C-1291, quantities of import items may

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 64567.3 MT as 1.05 MT/MT Content in the export product.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 254965.1 Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 129250.4 Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 113559 Kgs inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1542506 Kgs. inclusive of 5 % wastage.

(vi) Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

Case No.:75/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
HQ File :01/81/050/00610/AM15/	RLA File :34/24/040/00229/AM15/	Lic.No/Date:3410040809 18.12.2014	

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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/190 dated 10.03.2015 as under:-

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.

   1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
   2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.

2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.

   1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
   2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
   3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,

3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.

4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".

5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:

   (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.

प्रद्युम्न साहू/PRADYUMNA SAHU
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.

(vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.

(vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

120	**Case No.:34/17/81-ALC2/2014**	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00569/AM15/	RLA File :04/24/040/00239/AM15/	Lic.No/Date:0410159916 19.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DIPP. The case stands **deferred** to 28.07.2015.			

121	**Case No.:44/17/81-ALC2/2014**	Party Name:L.D.D.N. IMPEX	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00579/AM15/	RLA File :05/23/040/00438/AM15/	Lic.No/Date:0510392549 22.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that firm/company has not replied to DIPP D/L dated 28.04.2015 and reminder dated 22.06.2015 . NC decided to wait for the reply of the firm. The case stands **deferred** to 28.07.2015.			

122	**Case No.:50/17/81-ALC2/2014**	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00585/AM15/	RLA File :05/23/040/00457/AM15/	Lic.No/Date:0510392636 31.12.2014	**Defer Date:28.07.2015**
	Decision : NC noted that the reply of the firm/company has been referred to DIPP on 15.06.2015.			

प्रभुम्ना साहू/PRABHUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.

123	**Case No.:47/17/81-ALC2/2014**	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00582/AM15/	RLA File :05/24/040/00461/AM15/	Lic.No/Date:0510392666 01.01.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/123 dated 30.06.2015 as under:-

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0510391808 dated 29.10.2014 ratified in NC meeting No. 03/81 dated 19.05.2015:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19869 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 3026 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as applied for i.e 960 Kgs. on net to net basis.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item.
(vi) Quantity of import item at Sl. No. 4 may be allowed as s 1.02 Kgs./kg. content in the export item as claimed by the firm.

RA may take suitable consequential action accordingly.

124	**Case No.:83/17/81-ALC2/2014**	Party Name:BILCARE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00618/AM15/	RLA File :31/83/040/00227/AM15/	Lic.No/Date:3110065209 15.01.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.

The case stands **deferred** to 28.07.2015.

125	**Case No.:84/17/81-ALC2/2014**	Party Name:BILCARE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00619/AM15/	RLA File :31/83/040/00228/AM15/	Lic.No/Date:3110065219 20.01.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of C&PC. NC decided to send a

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	reminder to C&PC to expedite the reply. The case stands **deferred** to 28.07.2015.

126	**Case No.:26/17/81-ALC2/2014**	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of MoD. NC decided to send a reminder to MoD to expedite the reply. The case stands **deferred** to 28.07.2015.			

127	**Case No.:81/17/81-ALC2/2014**	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00616/AM15/	RLA File :13/24/040/00009/AM13/	Lic.No/Date:1310047786 13.02.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/127 dated 30.06.2015 as under:- 1. Net Weights of 200.45 MT, 117.6 MT, 130.233 MT, 44.72 MT, 35.625 MT & 16.484 MT may be specified with the quantities of export products at Sl. No 1 to 6 respectively. 2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as 206.144 MT as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 6. 3. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 & 2. 4. Quantities of import items at Sl. No.3 viz. PVC Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6. 5. Quantities of import item at Sl. No 4 viz. GI Wire may be allowed as 122.304 MT as 1.02 Kgs./Kg. content in the export products at Sl. No. 3, 4 & 5. 6. Quantity of import item at Sl. No 5 viz. GI Strip may be allowed as 6.63 MT as 1.02 Kgs./Kg. content in the export product at Sl. No. 6. RA may take suitable consequential action accordingly.			

128	**Case No.:82/17/81-ALC2/2014**	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00617/AM15/	RLA File :13/24/040/00008/AM13/	Lic.No/Date:1310047787 13.02.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/128 dated 30.06.2015 as under:-			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Net Weights of 292.235 MT, 245.09 MT, 194.963 MT, 66.65 MT, 53.125 MT & 24.726 MT may be specified with the quantities of export products at Sl. No 1 to 6 respectively.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as 294.212 MT as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 6.
3. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 & 2.
4. Quantities of import items at Sl. No.3 viz. PVC Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
5. Quantities of import item at Sl. No 4 viz. GI Wire may be allowed as 182.807 MT as 1.02 Kgs./Kg. content in the export products at Sl. No. 3, 4 & 5.
6. Quantity of import item at Sl. No 5 viz. GI Strip may be allowed as 9.945 MT as 1.02 Kgs./Kg. content in the export product at Sl. No. 6.

RA may take suitable consequential action accordingly.

129	**Case No.:20/5/81-ALC2/2015**	Party Name:ANIK INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00120/AM16/	RLA File :03/94/040/01014/AM15/	Lic.No/Date:0310794411 09.03.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of MoS. NC decided to send a reminder to MoS to expedite the reply. The case stands **deferred** to 28.07.2015.			

130	**Case No.:34/5/81-ALC2/2015**	Party Name:UM CABLES LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00134/AM16/	RLA File :03/95/040/00881/AM15/	Lic.No/Date:0310794491 10.03.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of DeitY. NC decided to send a reminder to DeitY to expedite the reply. The case stands **deferred** to 28.07.2015.			

131	**Case No.:23/5/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00123/AM16/	RLA File :03/95/040/01019/AM15/	Lic.No/Date:0310794570 13.03.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of MoS. NC decided to send a reminder to MoS to expedite the reply.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.

	Case No.:29/5/81-ALC2/2015	Party Name:TI STEELS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00129/AM16/	RLA File :03/95/040/00863/AM15/	Lic.No/Date:0310794568 13.03.2015	
132	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/132 dated 30.06.2015 as under:- Taking clue from SION C-1198, quantity of import item may be allowed as 18540 Kgs. as 1.03 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

	Case No.:26/5/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00126/AM16/	RLA File :03/95/040/01034/AM15/	Lic.No/Date:0310794573 16.03.2015	
133	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/133 dated 30.06.2015 as under:- 1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861. RA may take suitable consequential action accordingly.			

	Case No.:28/5/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00128/AM16/	RLA File :03/95/040/01035/AM15/	Lic.No/Date:0310794572 16.03.2015	
134	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/134 dated 30.06.2015 as under:- 1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861. RA may take suitable consequential action accordingly.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

135	**Case No.:27/5/81-ALC2/2015**	Party Name:TWENTY FIRST CENTURY WIRE RODS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00127/AM16/	RLA File :03/95/040/01042/AM15/	Lic.No/Date:0310794639 17.03.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoS. NC decided to send a reminder to MoS to expedite the reply.

The case stands **deferred** to 28.07.2015.

136	**Case No.:39/5/81-ALC2/2015**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00139/AM16/	RLA File :03/95/040/01018/AM15/	Lic.No/Date:0310794640 17.03.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/136 dated 30.06.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Details of import items at Sl. No. 2, 3 & 4 and their specific use in export item
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands **deferred** to 28.07.2015.

137	**Case No.:21/5/81-ALC2/2015**	Party Name:STEEL GEMS,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00121/AM16/	RLA File :03/95/040/01069/AM15/	Lic.No/Date:0310794698 19.03.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/137 dated 30.06.2015 as under:-

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

RA may take suitable consequential action accordingly.

प्रद्युम्ना साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

138	**Case No.:42/5/81-ALC2/2015**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00142/AM16/	RLA File :13/24/040/00054/AM15/	Lic.No/Date:1310047815 19.03.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/138 dated 30.06.2015 as under:-

1. Net weight of export product may be specified as 23161 Kgs.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots may be allowed as applied for i.e. 17986 Kgs. on net to net basis.
3. Quantity of import item No. 2 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis.

RA may take suitable consequential action accordingly.

139	**Case No.:30/5/81-ALC2/2015**	Party Name:STEEL GEMS,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00130/AM16/	RLA File :03/95/040/01070/AM15/	Lic.No/Date:0310794743 20.03.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/139 dated 30.06.2015 as under:-

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

RA may take suitable consequential action accordingly.

140	**Case No.:35/5/81-ALC2/2015**	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00135/AM16/	RLA File :03/94/040/01128/AM15/	Lic.No/Date:0310794764 20.03.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/140 dated 30.06.2015 as under:-

1. Detailed calculations for the requirement of each raw material, export product wise

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

supported by the Cross sectional diagram of the cable/Buyers data sheet.

2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form.

The case stands **deferred** to 28.07.2015.

141	**Case No.:36/5/81-ALC2/2015**	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00136/AM16/	RLA File :03/94/040/01152/AM15/	Lic.No/Date:0310794761 20.03.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/141 dated 30.06.2015 as under:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form.

The case stands **deferred** to 28.07.2015.

142	**Case No.:40/5/81-ALC2/2015**	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00140/AM16/	RLA File :03/95/040/00904/AM15/	Lic.No/Date:0310794804 23.03.2015	**Defer Date:28.07.2015**

Decision : NC observed that copy of application has not received from RA. Hence NC decided to send e-mail to RA to forward hard copy of the application.

The case stands **deferred** to 28.07.2015.

143	**Case No.:3/5/81-ALC2/2015**	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00103/AM16/	RLA File :10/24/040/00135/AM15/	Lic.No/Date:1010059079 25.03.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.

प्रवीण साहू/PRAVEEN KUMAR SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

The case stands **deferred** to 28.07.2015.

144	**Case No.:22/5/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00122/AM16/	RLA File :03/95/040/01081/AM15/	Lic.No/Date:0310794878 25.03.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoS. NC decided to send a reminder to MoS to expedite the reply.

The case stands **deferred** to 28.07.2015.

145	**Case No.:37/5/81-ALC2/2015**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00137/AM16/	RLA File :03/94/040/01161/AM15/	Lic.No/Date:0310794906 26.03.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/145 dated 30.06.2015 as under:-

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands **deferred** to 28.07.2015.

146	**Case No.:43/5/81-ALC2/2015**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00143/AM16/	RLA File :13/24/040/00058/AM15/	Lic.No/Date:1310047828 26.03.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/146 dated 30.06.2015 as under:-

1. Voltage rating of cable.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input per KM of

PRAGYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

export product.

5. Wastage claimed on each import items, if any.

The case stands **deferred** to 28.07.2015.

147	**Case No.:31/5/81-ALC2/2015**	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00131/AM16/	RLA File :03/95/040/01049/AM15/	Lic.No/Date:0310794963 27.03.2015	**Defer Date:28.07.2015**

Decision :NC noted the DHI statement that the case does not pertain to them. NC decided to send the case to DIPP for comments.

The case stands **deferred** to 28.07.2015.

148	**Case No.:24/5/81-ALC2/2015**	Party Name:METAL CARE ALLOYS PRIVATE LIMITED.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00124/AM16/	RLA File :03/95/040/01054/AM15/	Lic.No/Date:0310795006 30.03.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MSME. NC decided to send a reminder to MSME to expedite the reply.

The case stands **deferred** to 28.07.2015.

149	**Case No.:38/5/81-ALC2/2015**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00138/AM16/	RLA File :03/95/040/00939/AM15/	Lic.No/Date:0310795002 30.03.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/149 dated 30.06.2015 as under:-

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310783667 dated 30.05.2014:

1. Net weight of export product may be specified as 11712 Kgs.
2. Word "Ingots" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm, taking clue from SION C-1394.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm, taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm, taking clue from SION C-1394.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA may take suitable consequential action accordingly.

150	**Case No.:5/5/81-ALC2/2015**	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00105/AM16/	RLA File :07/24/040/00475/AM15/	Lic.No/Date:0710107976 31.03.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply. The case stands **deferred** to 28.07.2015.			

151	**Case No.:8/5/81-ALC2/2015**	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00108/AM16/	RLA File :07/24/040/00487/AM15/	Lic.No/Date:0710107977 31.03.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of DeitY. NC decided to send a reminder to DeitY to expedite the reply. The case stands **deferred** to 28.07.2015.			

152	**Case No.:25/5/81-ALC2/2015**	Party Name:STEEL GEMS,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00125/AM16/	RLA File :03/95/040/01119/AM15/	Lic.No/Date:0310795045 31.03.2015	**Defer Date:28.07.2015**
	Decision :NC noted that MoS has discussed with the applicant about the export product and informed that the applicant might have surrendered the license. NC decided to get the status checked from firm/CLA. The case stands **deferred** to 28.07.2015.			

153	**Case No.:19/5/81-ALC2/2015**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00119/AM16/	RLA File :03/95/040/01031/AM15/	Lic.No/Date:0310795181 08.04.2015	**Defer Date:28.07.2015**
	Decision :NC noted that the application was under examination of C&PC. However, NC observed that the case pertains to DIPP. Hence, NC decided to send the application to DIPP. The case stands **deferred** to 28.07.2015.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

154	**Case No.:6/5/81-ALC2/2015**	Party Name:VILAS TRANSCORE LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00106/AM16/	RLA File :34/24/040/00006/AM16/	Lic.No/Date:3410041136 10.04.2015	**Defer Date:28.07.2015**

Decision : NC observed that the case under examination of MoS. NC decided to send a reminder to MoS to expedite the reply.

The case stands **deferred** to 28.07.2015.

155	**Case No.:32/5/81-ALC2/2015**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00132/AM16/	RLA File :03/95/040/00993/AM15/	Lic.No/Date:0310795281 13.04.2015	**Defer Date:28.07.2015**

Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/155 dated 30.06.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands **deferred** to 28.07.2015.

156	**Case No.:33/5/81-ALC2/2015**	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00133/AM16/	RLA File :03/95/040/00624/AM14/	Lic.No/Date:0310795278 13.04.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. dated 30.06.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

157	**Case No.:7/5/81-ALC2/2015**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0710108018	**Defer**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/81/050/00107/AM16/	:07/24/040/00470/AM15/	15.04.2015	**Date:28.07.2015**
	Decision :NC observed that the case was under examination of MSME. The representative of MSME stated that the case does not pertain to them. NC decided to send the application to MNRE for examination and comments. The case stands **deferred** to 28.07.2015.			

158	**Case No.:4/5/81-ALC2/2015**	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00104/AM16/	RLA File :07/24/040/00013/AM16/	Lic.No/Date:0710108076 17.04.2015	**Defer Date:28.07.2015**
	Decision : NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(143)/2015/TSW(B)/240 dated 22.06.2015 (copy enclosed). The case stands **deferred** to 28.07.2015.			

159	**Case No.:41/5/81-ALC2/2015**	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00141/AM16/	RLA File :13/24/040/00001/AM16/	Lic.No/Date:1310047844 17.04.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/159 dated 30.06.2015 as under:- 1. Taking clue from SION C-1580, quantities of import items at Sl No. 1, 2 & 3 may be allowed as applied for i.e. 15038 Kgs., 4017 Kgs. & 325 Kgs respectively as 1.03 Kgs./Kg. content in the export item. RA may take suitable consequential action accordingly.			

160	**Case No.:9/5/81-ALC2/2015**	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00109/AM16/	RLA File :05/23/040/00006/AM16/	Lic.No/Date:0510393999 27.04.2015	**Defer Date:28.07.2015**
	Decision : NC observed that the case under examination of MSME. NC decided to send a reminder to MSME to expedite the reply. The case stands **deferred** to 28.07.2015.			

प्रद्युम्ना साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:16/5/81-ALC2/2015	Party Name:AGH ALTECH PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00116/AM16/	RLA File :05/23/040/00023/AM16/	Lic.No/Date:0510394025 29.04.2015	**Defer Date:28.07.2015**
161	**Decision :** NC decided to send a letter to firm/company to submit the following information as per comments of the representative of DIPP as under :- Information in respect of Sl. No. 11 of SDL. The case stands **deferred** to 28.07.2015.			

	Case No.:10/5/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00110/AM16/	RLA File :05/23/040/00012/AM16/	Lic.No/Date:0510394072 01.05.2015	**Defer Date:28.07.2015**
162	**Decision :** NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/162 dated 30.06.2015 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Thickness of external coating and internal lining in export items at Sl. No. 1, 2 & 3 3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. The case stands **deferred** to 28.07.2015.			

	Case No.:11/5/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00111/AM16/	RLA File :05/23/040/00011/AM16/	Lic.No/Date:0510394071 01.05.2015	**Defer Date:28.07.2015**
163	**Decision :** NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/163 dated 30.06.2015 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Thickness of external coating and internal lining in export item. 3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export item and wastages claimed at each stage of manufacture.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.

164	**Case No.:12/5/81-ALC2/2015**	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00112/AM16/	RLA File :05/23/040/00027/AM16/	Lic.No/Date:0510394077 01.05.2015	
	Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/164 dated 30.06.2015 as under:- 1. Net weight of export product may be specified as 8025 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7196.25 Kgs. inclusive of 1% wastage. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 152.25 Kgs. inclusive of 1.5 % wastage. RA may take suitable consequential action accordingly.			

165	**Case No.:1/5/81-ALC2/2015**	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00101/AM16/	RLA File :05/24/040/00037/AM16/	Lic.No/Date:0510394101 05.05.2015	**Defer Date:28.07.2015**
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/165 dated 30.06.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product RA may take suitable consequential action accordingly.			

166	**Case No.:2/5/81-ALC2/2015**	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00102/AM16/	RLA File :05/24/040/00053/AM16/	Lic.No/Date:0510394108 06.05.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/166 dated 30.06.2015 as under:-			

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Words "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 70.4 MT & 40.70 MT respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

	Case No.:15/5/81-ALC2/2015	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00115/AM16/	RLA File :06/24/040/00005/AM16/	Lic.No/Date:0610038145 08.05.2015	
167	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/167 dated 30.06.2015 as under:- 1. Words "of relevant thickness" may be suffixed with the descriptions of import and its quantities may be allowed as 1.15 Kgs./kg. content in the export item, taking clue from SION C-782. RA may take suitable consequential action accordingly.			

	Case No.:14/5/81-ALC2/2015	Party Name:ARFIN INDIA LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Approved**
	HQ File :01/81/050/00114/AM16/	RLA File :08/24/040/00029/AM16/	Lic.No/Date:0810135238 11.05.2015	
168	**Decision :** NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/168 dated 30.06.2015 as under:- (i) Quantity of import item may be allowed as 318 MT as 1.06 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

	Case No.:17/5/81-ALC2/2015	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
169	HQ File :01/81/050/00117/AM16/	RLA File :04/24/040/00006/AM16/	Lic.No/Date:0410160496 12.05.2015	**Defer Date:28.07.2015**
	Decision : NC decided to send a letter to firm/company to submit information as per written comments of DHI vide U.O. No. 3(141)/2015-TSW (B)/237 dated 24.06.2015 (copy enclosed).			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands **deferred** to 28.07.2015.

170	**Case No.:18/5/81-ALC2/2015**	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00118/AM16/	RLA File :04/24/040/00010/AM16/	Lic.No/Date:0410160497 12.05.2015	**Defer Date:28.07.2015**
	Decision : NC decided to send a letter to firm/company to submit information as per written comments of DHI vide U.O. No. 3(140)/2015-TSW (B)/236 dated 23.06.2015 (copy enclosed). The case stands **deferred** to 28.07.2015.			

171	**Case No.:13/5/81-ALC2/2015**	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Rejected**
	HQ File :01/81/050/00113/AM16/	RLA File :08/24/040/00052/AM16/	Lic.No/Date:0810135332 21.05.2015	
	Decision : NC noted that value addition is less than 15% as pointed out by the representative of the MSME and decided to reject the case with direction to company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

172	**Case No.:44/5/81-ALC2/2015**	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:5/81-ALC2/2015 18.06.2015	**Status:Deferred**
	HQ File :01/81/050/00144/AM16/	RLA File :56/24/040/00050/AM15/	Lic.No/Date:5610004629 16.06.2015	**Defer Date:28.07.2015**
	Decision : NC observed that copy of application has not received from RA. Hence NC decided to send e-mail to RA to forward hard copy of the application. The case stands **deferred** to 28.07.2015.			

Offline Agenda Meeting No. 05/81 dated 18.06.2015

Sl. No. 50

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 05/81	F. No. 01/80/050/00042/AM12/DES-II

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated: 18.06.2015	Request of M/s Savera Auto Comps (P) Ltd. for fixation of adhoc Norms in respect of Advance License No. 0310622965 dated 23.03.2011.
Decision NC observed that the case is under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply. The case stands **deferred** to 28.07.2015.	

Sl. No. 51

CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 05/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 18.06.2015	Advance Licence No. 0410110189 dated 15.12.2009 RLA's F.No.04/24/040/00236/AM10
Decision : NC decided to **ratify** the norms of above AA as per written comments of C&PC vide O.M. No. 46011/21/2010-PC.II dated 22.08.2014 (copy enclosed). RA may take suitable consequential action accordingly.	

Sl. No. 52

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 05/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 18.06.2015	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.
Decision : NC observed that the case under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply. The case stands **deferred** to 28.07.2015.	

Sl. No. 53

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 05/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 18.06.2015	Request for amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC noted that the reply of the firm/company has been referred to DHI on 16.06.2015. The case stands **deferred** to 28.07.2015.

Sl. No. 54

Case No. AR-	M/s. Delton Cables Limited
Meeting No. 05/81	F. No. 01/81/50/279/AM12/DES-II
Dated:- 18.06.2015	Request for ratification of norms in respect of Advance License No. 0510305311 dated 14.10.2011.
Decision : NC observed that the case under examination of DIPP. NC decided to send a reminder to DIPP to expedite the reply. The case stands **deferred** to 28.07.2015.	

Sl. No.55

Case No. AR-	M/s. Salzer Electronics Limited
Meeting No. 05/81	F. No. 01/81/162/0019/AM16/DES-II
Dated:- 18.06.2015	Request for fixation of ad-hoc norms in respect of Advance Authorisation No. 3210042832 dated 10.02.2010.
Decision : NC observed that the case under examination of DHI. The case stands **deferred** to 28.07.2015.	

Sl. No. 56

Case No. AR-	M/s. Modine Thermal Systems Pvt. Ltd.
Meeting No. 05/81	F. No. 01/81/50/317/AM14/DES-II
Dated:- 18.06.2015	Request for revision of ad-hoc norms in respect of Advance Authorisation No. 0410150483 dated 03.10.2013.
Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/75/2015-TSW/167 dated 30.06.2015 as under:- As the manufacturing process involves many manufacturing operations including dimple formation, tube formation, seam welding, tube reduction, belly sizing etc. and taking into	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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consideration wastages involved at different stages of manufacture, norms may be modified as under: Quantity of import item may be allowed as 1.05 Kgs./kg. content in the export item. RA may take suitable consequential action accordingly.

Sl. No. 57

Case No. AR-	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 05/81	F. No. 01/81/50/1134/AM05/DES-II
Dated:- 18.06.2015	Request for ratification of Norms in respect of Advance Authorisation No. 3110019676 dated 25.02.2005.
Decision : NC decided to send a letter to firm/company to submit the following information as per comments of the representative of DIPP as under:- Information in respect of Sl. No. 3, 4, 5 & 11 of SDL. The case stands **deferred** to 28.07.2015.	

Sl. No. 58

Case No. AR-	M/s. Sunder Impex Pvt. Ltd.
Meeting No. 05/81	F. No. 01/81/50/391/AM13/DES-II
Dated:- 18.06.2015	Request for ratification of Norms in respect of Advance Authorisation Nos. 0510314436 dated 13.01.2012, 0510318983 dated 28.02.2012, 0510321160 dated 27.03.2012, 0510325545 dated 22.05.2012, 0510334027 dated 07.09.2012, 0510337524 dated 19.10.2012, 0510344802 dated 04.02.2013, 0510347522 dated 26.02.2013, 0510360747 dated 24.07.2013, 0510371490 dated 21.11.2013, 0510381172 dated 07.03.2014 and 0510386819 dated 19.05.2014.
Decision : Firm's representative Sh. Manish Bansal, Director appeared for the Personal Hearing. He stated that they have already completed export of "Stainless Steel Utensils and other household articles made of stainless steel" & import of "Stainless Steel Circles" against all the above-mentioned 12 Nos. of Advance Authorizations. He also informed that the actual import & export against the above-mentioned Advance Authorizations were made prior to ratification of Advance Authorizations and therefore, they are not in a position to mention the thickness of stainless steel on export documents. They are, therefore, not able to comply with the condition that the "Stainless Steel Circles" should be of same thickness as contained in the "Stainless Steel Utensils and other household articles made of stainless steel" exported	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

against the Advance Authorizations and as a result, they are not able to close the Advance authorizations. He has also informed that Advance Authorizations issued afterwards, thickness have been correctly mentioned.

Firm's representative also informed the following:

(i) Although the export of "Stainless Steel Utensils and other household articles made of stainless steel" has been completed with the "Stainless Steel Circles of relevant grade and thickness" imported under the respective Advance Authorizations, but they have only mentioned grade of stainless steel in the export documents and not its thickness as they were not aware about this condition at the time of exports.

(ii) All exports and imports have been completed and this is required only for the purpose of redemption of the Advance Authorizations.

(iii) There is no change in the quantity of import item as already ratified by the Norms Committee.

(iv) There is no revenue loss to Government as export and import has been made in Kilograms with the same grade of stainless steel which has also been been mentioned in export & import documents.

Sh. Manish Bansal, therefore, requested that the words "of relevant thickness" suffixed with the description of import items in the above-mentioned Advance Authorizations by the Norms Committee may be removed for the purpose of redemption of Advance Authorizations.

NC noted that out of 12 Nos. of Advance Authorizations (0510314436 dated 13.01.2012, 0510318983 dated 28.02.2012, 0510321160 dated 27.03.2012, 0510325545 dated 22.05.2012, 0510334027 dated 07.09.2012, 0510337524 dated 19.10.2012, 0510344802 dated 04.02.2013, 0510347522 dated 26.02.2013, 0510360747 dated 24.07.2013, 0510371490 dated 21.11.2013, 0510381172 dated 07.03.2014 and 0510386819 dated 19.05.2014), the cases of 9 Nos. of Advance Authorizations (0510314436 dated 13.01.2012, 0510321160 dated 27.03.2012, 0510334027 dated 07.09.2012, 0510337524 dated 19.10.2012, 0510344802 dated 04.02.2013, 0510347522 dated 26.02.2013, 0510360747 dated 24.07.2013, 0510371490 dated 21.11.2013 and 0510381172 dated 07.03.2014) were ratified while one Advance Authorization (0510318983 dated 28.02.2012) was rejected. The applications of two Advance Authorizations (0510325545 dated 22.05.2012 and 0510386819 dated 19.05.2014) have not yet been received in norms committee.

Committee deliberated on the issue and keeping above in view, decided that, words "of relevant thickness" suffixed with the description of import items in the above-mentioned 9 Nos. of Advance Authorizations (0510314436 dated 13.01.2012, 0510321160 dated 27.03.2012, 0510334027 dated 07.09.2012, 0510337524 dated 19.10.2012, 0510344802 dated 04.02.2013, 0510347522 dated 26.02.2013, 0510360747 dated 24.07.2013, 0510371490 dated 21.11.2013 and 0510381172 dated 07.03.2014) be removed for the purpose of regularisation. The cases of other three AAs (0510318983 dated 28.02.2012, 0510325545 dated 22.05.2012 and 0510386819 dated 19.05.2014)would be taken up after receipt of complete application from the party.

RA may take suitable consequential action accordingly.

प्रद्युम्न साहू/ PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 59

Case No. AR-	M/s. Polycab Wires Pvt. Ltd.
Meeting No. 05/81	F. No. 01/81/50/336/AM11/DES-II
Dated:- 18.06.2015	Request for ratification of Norms in respect of Advance Authorisation No. 0310601031 dated 11.11.2010.
Decision : NC observed that the case is under examination of DIPP. NC, therefore decided to send a reminder to DIPP to expedite reply in the matter.. The case stands **deferred** to 28.07.2015.	

Date:24.06.2015
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 4/11/81 (M/s Larsen & Toubro Limited) (Advance Authorization No. 5210039760 dated 17.05.2013)

Advance Authorization may be ratified as under:

1. Net empty weight of export product may be specified as 1762.554 MT.
2. Import items at Sl. Nos. 1 to 3 & 12 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 6 shall be of relevant grade and shape as contained in the export product.
4. Quantity of import item at Sl. No. 1 may be allowed as 9173 Kgs. as 1.03 Kgs./Kg. content in the export items.
5. Quantity of import item at Sl. No.2 may be allowed as 231587 Kgs. as 1.05 Kgs./Kg. content in the export items.
6. Quantity of import item at Sl. No.3 may be allowed as 1.048 Kgs./Kg. content in the export items as claimed by the firm.
7. Quantity of import items at Sl. No 4 may be allowed as 60 Nos. (773.728 MT) on net to net basis with accountability clause.
8. Quantity of import items at Sl. No 5 may be allowed on net to net basis
9. Quantity of import items at Sl. No 6 may be allowed as 1440 Nos. (61.46 MT) on net to net basis with accountability clause.
10. Quantities of import items at Sl. No 7 to 11 may be allowed as applied for i.e. 8200 Kgs., 4000 Kgs., 800 Kgs., 3000 Kgs. & 300 Kgs. respectively
11. Quantity of import item at Sl. No. 12 may be allowed as 42604 Kgs. as 1.03 Kgs./Kg. content in the export items.

Norms committee may take a view

3-16/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/7 dated 30 /06/2015

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Hightemp Furnaces Ltd. for ratification of norm of AA No. 0710101166 dated 07.01.2014.

Reference: DGFT ID Note No. 01/81/50/21/AM15/DES-II/29 Dt. 21.05.2015

Reference above application and subsequent reply submitted by the firm vide their letter dated 29.04.2015 the proposal has been examined and based on information made available therein the proposal is recommended as under:

Export Product: Carbo Nitriding/Sealed Quench Furnace Model- TKM 100X (Net weight 23 MT) – 1 No.

Import Items:

Sl. No.	Import Item	Qty. allowed
1-3, 5-9, 13-18	Components	May be allowed on net to net basis as per condition of GN-4 for engineering products.
10-12	Insulation Bricks	1.03 kg/kg content in the export product.
4	Graphite Packing	Net to net basis i.e. 1 kg/kg content in the export product.

This issue with the approval of IA (KKT).

9.6.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(13)/2015/TSW(B)/ dated 09.06.2015.

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18.6.15

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08/05/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767091 dated 21.01.2014.

Reference : DGFT ID Note No.01/81/50/62/AM15/DES-II/205 dated 30.12.2014.

With reference to above application the undersigned is directed to refer to firm's reply dated 12.12.2014 and to convey that norm for subject authorization may be ratified as per SION C-284.

This issue with the approval of IA (KKT).

5.3.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT
DHI UO No 3(58)/2014/TSW(B)/ 109 dated 05.03.2015.

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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 91/2/81 (M/s. Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810128237 dated 22.01.2014)

Advance Authorization may be ratified as under :

1. Words " Size 14" (355.6 mm) x 6.35 mm(WT), 2.75mm 3LPP Coated- Qty. 4356 Meters & Size 14" (355.6 mm) x 6.35 mm(WT) (Bare) –Qty. 72 Meters "may be suffixed with the description of export product.
2. Words " of relevant grade & thickness 6.35 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 271598 Kgs. as 1.10 Kgs./Kg. content in the export item taking clue from SION C-820.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1235 Kgs. & 1020 Kgs. respectively , taking clue from SION C-593.
4. Quantities of import items at Sl. No. 4 & 5 may be allowed as 579 Kgs. & 14899 Kgs. respectively, taking clue from SION C-1291.

Norms committee may take a view

3-16/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/19 dated 30 /06/2015

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18.6.15

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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/10/2014 - Case No. 27/2/81 (M/s. Jindal SAW Limited) (Advance Authorization No. 0510378408 dated 05.02.2014)

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 4 may be specified as 1422.09 MT, 14410.5 MT, 97.179 MT & 11.521 MT respectively.
2. Total Net weight of export items at Sl. No. 5 & 6 put together may be specified as 11.293 MT.
3. Net weight of export items at Sl. No. 7, 8 & 9 may be specified as 40.225 MT, 25.482 MT & 16.498 MT respectively.
4. Thickness of "3LPP coating" in export items atr Sl. No. 1 to 4 may be specified as "3.50 mm".
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 1 & 2.
6. Quantity of import items at Sl. No. 6 may be allowed as applied for.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.468 MT taking clue from SION C-1292.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 11.995 MT taking clue from SION C-1292.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP)may be allowed as 147.974 MT.
10. Quantities of import items at Sl. No. 10 , 11, 12 & 13 may be allowed as 7.25 MT, 15.936 MT ,88.73 MT(2115 Rolls) & 1596.15 MT respectively.
11. Weight of import item at Sl. No. 14 may be specified as 20.172 MT and quantity of this item may be allowed on net to net basis with a accountability clause.
12. Quantities of import items at Sl. No. 15 to 19 may be allowed as applied for taking clue from SION C-593 for export product at Sl. No. 3.
13. Quantity of import items at Sl. No. 20 may be allowed as applied for.
14. Quantity of import item at Sl. No. 21 viz. Epoxy Powder may be allowed as 0.038 MT taking clue from SION C-1292.
15. Quantity of import item at Sl. No. 22 viz. Adhesive may be allowed as 0.084 MT taking clue from SION C-1292.
16. Quantity of import item at Sl. No. 23 viz. Polypropylene(PP)may be allowed as 1.031 MT.

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17. Quantities of import items at Sl. No. 24 , 25, 26 & 27 may be allowed as 0.042 MT, 0.10 MT, 602 Kgs. & 6.813 MT respectively.

18. Weight of import item at Sl. No. 28 may be specified as 1.38 MT and quantity of this item may be allowed on net to net basis with a accountability clause.

19. Word "Relevant" may be prefixed with the description of import item at Sl. No. 29 and its quantity may be allowed as 1305 Kgs.

20. Total quantities of import items at Sl. No. 30 to 34 put together may be allowed within 2 % of FOB value of export items at Sl. No. 5 & 6.

21. Words " of relevant grade and thickness" may be added with the description of import item at Sl. No. 35.

22. Quantities of import items at Sl. No. 35 to 39 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 7, 8 & 9.

Norms committee may take a view

5/11/14

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/141/2014-TSW/59 dated 05 /11/2014

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18.6.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting 15/07/2014 - Case No. 4/5/81 (M/s Automotive Steel Pipe India Private Limited) (Advance Authorization No. 0410157497 dated 30.04.2014)

Advance Authorisation may be ratified as under:

1. Word " of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 5250 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C - 593.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/103/2014-TSW/104 dated 07/08/2014

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710103837 dated 01.05.2014.

Reference: DGFT ID Note No. 01/81/50/241 AM 15/DES II/14 Dated 30.04.2015

Reference above application and subsequent reply submitted by the firm vide their letter 24.02.2015 has been examined and based on information made available therein, the proposal is recommended as under:

Export Product: Corrugated Fin Wall Transformer Tanks/Corrugated Fin Wall (ranging from 50 KVA to 5000 KVA)

Import Inputs:

Sl. No.	Import Item	Qty. recommended
1	CRCA Non alloy Steel Sheets/Coils 1 mm to 3 mm thickness	1.05 kg/kg content in the export product.
2	HR non alloy Steel Sheet/Plates (thickness ranging from 3 mm to 16 mm)	1.05 kg/kg content in the export product
3	Relevant paint related material	As per SION C-1647 (Misc. item - 2)
4	Welding Wire	Within 2% of the weight of the steel sheet/plate to be welded.
5	Steel Grits	As per SION C-1647 (Misc. item - 6)
6	Packaging Material	As per policy for packaging material.

This issue with the approval of IA(KKT).

20.5.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(89)/Steel Sh./MPP/2014/TSW(B)/212 dated 20.05.2015.

Dh No 152-DES-II
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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 3/17/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310783542 dated 29.05.2014)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 38 may be specified as under:

Sl. No.	Net Export weight (Kgs./Km.)	Sl. No.	Net Export weight (Kgs./Km.)	Sl. No.	Net Export weight (Kgs./Km.)
1	280	14	2340	27	920
2	1180	15	3210	28	1730
3	96.9	16	230	29	1000
4	205	17	290	30	790
5	260	18	490	31	1080
6	325	19	720	32	1770
7	465	20	1735	33	330
8	680	21	1015	34	322
9	1680	22	965	35	1180
10	2340	23	1275	36	2330
11	3210	24	1325	37	3680
12	205	25	1325	38	268.6
13	260	26	3995		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 4 to 27, 31 to 33 & 35 to 38.
3. Quantity of import item at Sl. No 2 viz. Aluminium Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 28 to 32 & 34.
4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 32 & 35 to 37, as claimed by the firm.
5. Quantities of import items at Sl. No.4(PVC Resin) & 5(Plasticiser) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 31 to 33 & 35 to 38 as claimed by the firm.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/75/2015-TSW/39 dated 30 /06/2015

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710104603 dated 30.05.2014.

Reference: DGFT ID Note No. 01/81/50/218/AM15/DES-II/30 Dt. 21.05.2015

Reference above application and subsequent reply submitted by the firm vide their letter dated 07.05.2015, the proposal is recommended as under:

Export Product: Transformer Fin Wall (Stainless Steel) – 1 Kg.

Import Item:

1. Stainless Steel Coil – 1.05 kg.
2. Welding Wire –Within 2% of the weight of the Steel Sheet to be welded.

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This issue with the approval of IA (KKT).

9.6.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(89)/2014/TSW(B)/ (225) dated 09.06.2015.

18.6.15

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 34/8/81 (M/s Rahee Track Technologies Pvt. Limited)
(Advance Authorization No.0210204012 dated 10.06.2014)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0210161414 dated 30.06.2011 ratified in NC meeting No. 21/81 dated 31.12.2013:

1. Total net weight of export products at Sl.No.1 & 2 may be specified as 133.108 MT containing 95.77 MT of Rails.
2. Quantity of import item at S.No.1 may be allowed as 101.113 MT as 1.056 Kg./Kg. content in export items after taking 20 % recovery from scrap.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/45 dated 30 /06/2015

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Hightemp Furnaces Ltd. for ratification of norm of AA No. 0710105513 dated 03.07.2014.

Reference: DGFT UO No. 01/81/50/340/AM 15/DES II/254 Dated 16.03.2015

Reference above application the firm may be requested to furnish information as per Sl. No. 3, 4, 5, 8 & 11 of SDL for each export product separately.

29/5/15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(82)/2015/TSW(B)/ dated 29.05.2015.

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Alstom (I) Ltd. for ratification of norm of AA No. 0310786931 dated 16.07.2014.

Reference: DGFT ID Note No. 01/81/50/387/AM 15/DES-II/33 Dt. 28.05.2015

O/o DGFT may refer to firm's reply dated 18.05.2015 forwarded to this office under above reference. It is observed form the reply that the information suggested vide this office UO of even no. dated 11.11.2014 has not been furnished. The firm may therefore be advised to furnish aforesaid information.

24.6.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(143)/2014/TSW(B)/ (239) dated 24.06.2015.

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 39/11/81 (M/s. Maharashtra Seamless Limited)
(Advance Authorization No. 0510390616 dated 20.08.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 2 & 3 may be modified as 71.72 MT & 65.49 MT respectively.
2. Wall Thickness(WT) of 9.17 mm, 12.70 mm, 11.40 mm & 7.11 mm may be specified with the description export items at Sl. No. 1, 2, 3 & 4 respectively
3. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Rounds/Billets of relevant grade " and its quantity may be allowed as 537.444 MT as 1.20 MT/MT content in the export items taking clue from SION C-797.
4. Quantity of import item at Sl. No. 2 may be allowed as 2009 Nos., taking clue from SION at Sl.No. C- 366.
5. Import item at Sl. No. 3 may be deleted as export items are not coated and therefore, not required by the firm.
6. Quantity of import item at Sl. No. 4 may be as allowed as applied for i.e. 3.980 MT, taking clue from SION at Sl. No. C- 366.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/75 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 53/11/81 (M/s. Maharashtra Seamless Limited)
(Advance Authorization No. 0510390715 dated 22.08.2014)

Advance Authorisation may be ratified as under:

1. Words " OD: 244.48 mm, Wall Thickness(WT) : 13.84 mm" may be suffixed with the description export item.
2. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Billets of relevant grade " and its quantity may be allowed as applied for i.e. 497 MT as 1.25 MT/MT content in the export item as per SION C-1884.
3. Quantities of import items at Sl. No. 2, 3 & 4 put together may be as allowed , upto 2 % of FOB value of exports taking clue from SION at Sl. No. C- 1884.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/76 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 65/11/81 (M/s. Diamond Metal Screens (Private) Limited) (Advance Authorization No. 0710106526 dated 25.08.2014)

Reply submitted by the firm vide their letter dated 28th April, 2015 is same as submitted by them earlier vide their letter 17th December, 2014 which has already been perused and firm may be asked to submit the following information as decided in NC meeting dated 24.02.2015 :

1. Although there are no indigenous inputs in export items, weight of certain Ladder type cable trays(Sl. No. 1 & 2 of Annexure-A) is more than the Raw material weights and the same may be clarified and corrected.
2. Weight of Cable tray accessories (at Sl. No 12 to 16 of Annexure-A) has not been indicated and also not included in export Weight.
3. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, for Perforated Cable Trays (Sl. No. 5 to 11 of Annexure-A).

Norms committee may take a view

3.16

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/75/2015-TSW/79 dated 30 /06/2015

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16.6.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(41)/15-ME

Subject: AA no 0710106770 dated 26.09.14 in respect of M/s Wieland Metals India Pvt. Ltd.

Norms may be fixed as follows:-

- Import of item at Sno. 1 may be allowed for 7481.92 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 2 may be allowed for 7481.92 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 3 may be allowed for 7481.92 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 4 may be allowed for 1748.94 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 4 may be allowed for 1943.61 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.

This issues with the approval of Director (ME) for taking view by NC.

(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(41)/15-ME dated 02.06.15

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UOP
M.No. 5
16.6.15

01/81/162/55-1 Am 16 85 18.6.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-11

27/5

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710106911 dated 5.11.2014 issued to M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore.

Reference DGFT U.O. No. 01/81/50/AM15/DES-11/131 dated 16.01.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore for ratification of the norms of advance licence issued under Para 4.7 for export of "Parts of Mobile Chargers".

2. The FOB value of export is Rs.12,540,000.00 (US$ 202,258.00) and CIF value of Import is Rs 9,309,300.00 (US$ 150,150.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis on 'Nil' wastage basis.

(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(5)/2015-IPHW dated 19.05.2015

Dy No 160-DES-II 27-5-15

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
26 MAY 2015
डी.जी.एफ.टी./D.G.F.T.
डायरी सं./Dy. No.

Am No 5/81 16.6.

05.05.15

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18.6.15

01/81/162/94/AM16

DES II

Government of India
Ministry of Communications and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1010058929 dated 4.12.2014 issued in favour of M/s. Souriau India Pvt. Ltd. Cochin

Reference DGFT U.O. No. 01/81/50/AM15/DES-I1/123 dated 13.1.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Souriau India Pvt. Ltd. Cochin for export of "Connector Plug Body etc".

2. The FOB value of export is Rs.10,226,945.00 (US$ 167,930,.13) and CIF value of Import is Rs 3,599,700.00 (US$ 58,153.47).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause on Nil wastage.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(6)/2015-IPHW dated 3.06.2015

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
23 JUN 2015
आर० एण्ड आई०/R. & I.
डायरी सं०/Diry. No.

18.6.15

Sterlite Technologies Limited
204-205, 2nd Floor, Enterprise Centre,
Near Hotel Orchid, Nehru Road, Vile Parle (East)
Mumbai – 400099
Maharashtra, INDIA
CIN No.: L31300DN2000PLC000340

Phone: +91-22-61140555
Fax: +91-22-61140599
www.sterlitetechnologies.com

97
18.6.15

ADG / JS / 1118

fol. pl.
FTDO (DES II)

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
24 JUN 2015
आर एण्ड आई / R. & I.
डायरी सं० / Dy. No.

Date: 24-06-2015

To,

Additional Director General of Foreign Trade
DES II Section, Room No. 404,
4th Floor, Udyog Bhavan
New Delhi- 110011

Kind Attn. Mr. JAIKANT SINGH

Sub : Ratification of Norms of Advance Authorization No. 0310791733 dated 05.12.2014
File No. : F.No. 01/81/50/00585/AM15
Ref.: Meeting No. 02/81 Dated: 05.05.2015

Dear Sir

This is to inform you that above advance authorization has been surrendered to office of the Additional Director General of Foreign Trade, Mumbai due to the said Export order has been cancelled.

So further we would like to inform you that no need to process for fixation of the norms against this authorization.

Thank you,
Yours faithfully
For Sterlite Technologies Ltd.

K.K.Verma
Dy. Manager – SCM
Copy: FTDO – Pradyumna Sahu

78

Sterlite

97
18.6.15

Krishnakumar Verma <krishna.verma@sterlite.com>

Fwd: Ratification of Norms of Advance Authorisation No. 0310791733 dated 05.12.2014 issued under Para 4.7 of HBP, Vol. I.

1 message

Mahesh Mahalingam <mahesh.mahalingam@sterlite.com> Mon, Jun 22, 2015 at 1:53 PM
To: Exim Cables <exim.cables@sterlite.com>, Krishnakumar Verma <krishna.verma@sterlite.com>, Mangesh Lokre <mangesh.lokre@sterlite.com>

---------- Forwarded message ----------
From: **Pradyumna Sahu** <nc2.dgft@nic.in>
Date: Mon, Jun 22, 2015 at 1:39 PM
Subject: Ratification of Norms of Advance Authorisation No. 0310791733 dated 05.12.2014 issued under Para 4.7 of HBP, Vol. I.
To: mahesh.mahalingam@sterlite.com

129
TIME BOUND
REMINDER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.II SECTION, ROOM NO. 404, 4TH FLOOR, UDYOG BHAWAN
NEW DELHI-110011 WEBSITE: dgft.gov.in

F.No. 01/81/50/00585/AM15 Dated:

To

M/s. Sterlite Technologies Limited.
E Mail: mahesh.mahalingam@sterlite.com

Subject: Ratification of Norms of Advance Authorisation No. 0310791733 dated 05.12.2014 issued under Para 4.7 of HBP, Vol. I.

Meeting No. 02/81 Dated: 05.05.2015.

Sir,

Please refer to this office letter of even no. dated 28.04.2015 requesting you to furnish certain information/ documents required for ratification of norms of above mentioned Advance Authorization. However, it is informed that the said information/documents have not been received in this office so far. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

2. You are, therefore, once again requested to furnish the requisite details within three (3) weeks from the date of issue of this letter. The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.

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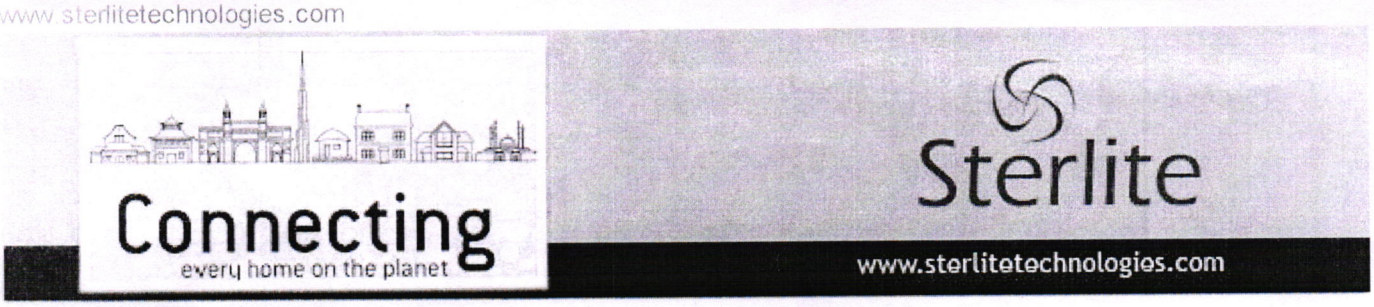
Yours faithfully,

97
18.6.15

(Pradyumna Sahu)
Foreign Trade Development Officer
Tel: 011-23061562/Ext.267
E-mail: nc2.dgft@nic.in

--

With Warm Regards,
S. Mahesh Mahalingam
General Manager (Foreign Trade & Indirect Tax)
Supply Chain Management
Sterlite Technologies Limited | 202 - 205 Enterprise Centre
Ville Parle (E), Mumbai - 400099, india
Phone: +91.22.61140512 | Fax: +91.22.67347765 | Mobile: +91.9892269402
www.sterlitetechnologies.com



80

Sterlite Technologies Limited
204-205, 2nd Floor, Enterprise Centre,
Near Hotel Orchid, Nehru Road, Vile Parle (East)
Mumbai – 400099
Maharashtra, INDIA
CIN No.: L31300DN2000PLC000340

Phone: +91-22-61140555
Fax: +91-22-61140599
www.sterlitetechnologies.com

01/81/171/120/AM16

97
18.6.15

DES-II

FTDO
DES II

Date: 24-06-2015

To,
Additional Director General of Foreign Trade
DES II Section, Room No. 404,
4th Floor, Udyog Bhavan
New Delhi- 110011

Kind Attn. Mr. JAIKANT SINGH

Sub : Ratification of Norms of Advance Authorization No. 0310791733 dated 05.12.2014
File No. : F.No. 01/81/50/00585/AM15
Ref.: Meeting No. 02/81 Dated: 05.05.2015

Dear Sir

This is to inform you that above advance authorization has been surrendered to office of the Additional Director General of Foreign Trade, Mumbai due to the said Export order has been cancelled.

So further we would like to inform you that no need to process for fixation of the norms against this authorization.

Thank you,
Yours faithfully
For Sterlite Technologies Ltd.

K.K.Verma
Dy. Manager – SCM
Copy: FTDO – Pradyumna Sahu

18.6.15

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
24 JUN 2015
आवक एवं आई०/R. & I.
डायरी सं०/Dy. No.

81

103 - 106
18.6.15

Government of India
Ministry of Steel
Technical Wing

Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorizations No (i) 0310792006 dated 15.12.2014 (ii) 0310792000 dated 15.12.2014 (iii) 0310792004 dated 15.12.2014 (iv) 0310792002 dated 15.12.2014 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/81/50/425/AM-12/DES-2/49, 48, 47 and 50 dated 20.01.2015 regarding furnishing the comments of Ministry of Steel on ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

Sl No	AA No and date	Item of export	Quantity	Item of import	Quantity
1	0310792000 dated 15.12.2014	Cold Rolled Stainless steel strips in coils of Thickness 0.10 MM having width 50MM to 240 MM Grade 316L	74057.2 Kg	Cold Rolled Stainless steel coils- Thickness 0.7 MM to 2.22 MM having width 915 MM to 1250 MM Grade 316L	76278.916 Kg
2	0310792002 dated 15.12.2014	Cold Rolled Stainless steel Strips in coils of Thickness 0.1 MM having width 240 MM Grade 410s	63366 Kg	Cold Rolled Stainless steel coils of Thickness .3 MM to 0.7 MM having width 500MM Grade 410S	65266.98 Kg
3	0310792004 dated 15.12.2014	Cold Rolled Stainless steel Strips in coils- Thickness 0.1 MM to 0.20 MM having width 38 MM to 240 MM Grade 304L	289874.65 Kg	Cold Rolled Stainless steel coils- Thickness 0.70 MM to 1.20 MM having width 1250 MM Grade 304L	298570.89 Kg

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18/6/2015

4	0310792006 dated 15.12.2014	Cold Rolled Stainless steel Strips in coils- Thickness 0.1 MM to 0.20 MM having width 60 MM to 240 MM Grade 410S	55226.9 Kg	Cold Rolled Stainless steel coils- Thickness 0.30 MM to 0.7 MM having width 500 MM Grade 410S	56883.707
		Cold Rolled Stainless steel Strips in coils- Thickness 0.10 MM to 0.20 MM having width 56.5 MM to 240 MM Grade 316 L	76379.1 Kg	Cold Rolled Stainless steel coils- Thickness more than 0.2 MM having width more than 240 MM Grade 316L	78670.47 Kg

The quantity has been calculated allowing thereby 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. The import of seconds & defectives, ex stock, stock lot may not be allowed against the aforesaid AAs.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2015-TW-Vol-II dated 22.05.2015

Dy No 156-DES-II
22-5-15

107
18-6-15

141
05-05-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Digi Drives Pvt. Ltd. for ratification of norm of AA No. 0510392411 dated 15.12.2014.

Reference above application it is observed that the firm has proposed to import components required for the manufacture of "Control Panel for AC Drives". Norm committee may, therefore, consider the proposal under GN-4 for engineering products.

This issue with the approval of IA (KKT).

(Gajraj Singh) 27-3-1
Sr. Development Officer

FTDO, DES-II, DGFT
DHI UO No 3(78)/2015/TSW(B)/ 139 dated 27.03.2015.

Dy No/140-DES-II
19-5-15

24.02.14

108
18.6.15

142
05.05.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Digi Drives Pvt. Ltd. for ratification of norm of AA No. 0510392413 dated 15.12.2014.

Reference above application it is observed that the firm has proposed to import components required for the manufacture of "Control Panel for AC Drives". Norm committee may, therefore, consider the proposal under GN-4 for engineering products.

This issue with the approval of IA (KKT).

(Gajraj Singh) 27.3.15
Sr. Development Officer

FTDO, DES-II, DGFT
DHI UO No 3(79)/2015/TSW(B)/ 135 dated 27.03.2015.

By No 141-DES-II
19-5-15

24.2.15

109
18.6.15

143
05.05.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Digi Drives Pvt. Ltd. for ratification of norm of AA No. 0510392412 dated 15.12.2014.

Reference above application it is observed that the firm has proposed to import components required for the manufacture of "Control Panel for AC Drives". Norm committee may, therefore, consider the proposal under GN-4 for engineering products.

This issue with the approval of IA (KKT).

(Gajraj Singh) 27.3.15
Sr. Development Officer

FTDO, DES-II, DGFT
DHI UO No 3(75)/2015/TSW(B)/ 134 dated 27.03.2015.

Dy No 142 DES-II
19.5.15

24.2.15

110
18.6.15

144
05-05-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Digi Drives Pvt. Ltd. for ratification of norm of AA No. 0510392410 dated 15.12.2014.

Reference above application it is observed that the firm has proposed to import components required for the manufacture of "Control Panel for AC Drives". Norm committee may, therefore, consider the proposal under GN-4 for engineering products.

This issue with the approval of IA (KKT).

27-3-15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT
DHI UO No 3(76)/2015/TSW(B)/ 136 dated 27.03.2015.

Dy NO 143-DES-II
19-5-15

24.02.15

- 132 -

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065146 dated 18.12.2014.

Reference above application it is observed that the firm has proposed to import CRNGO Electrical Steel Coils with 2% wastage for the manufacture of CRNGO core for Toroidal Transformer. The proposal is recommended with 2% wastage as applied by the firm.

This issue with the approval of IA (KKT).

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(31)/ 2015-TSW(B)/75 dated 05.02.2015

115
18.6.15

149
05.05.15

184
24.02.15

149

- 133 -

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065147 dated 18.12.2014.

Reference above application it is observed that the firm has proposed to import CRNGO Electrical Steel Coils with 2% wastage for the manufacture of CRNGO core for Toroidal Transformer. The proposal is recommended with 2% wastage as applied by the firm.

This issue with the approval of IA (KKT).

5-2-15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(32)/ 2015-TSW(B)/ dated 05.02.2015

(74)

Dy No 1323-DES-II
10.2.15

- 135 -

116 / 18.6.15 150 / 08.05.15 186 / 24.02.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/02/2015- Case No. 39/17/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410040810 dated 18.12.2014)

Taking clue from SION C-2004, Advance Authorization may be ratified as under:

(i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 26250 MT as 1.05 MT/MT. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/24/2015-TSW/186 dated 10 /03/2015

D. No 1465-1284 / 10.3.15

117 / 18.6.15 151 / 05.05.15 187 / 24.02.15

Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 24/02/2015- Case No. 42/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040808 dated 18.12.2014)

Advance Authorization may be ratified as under:

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.
   1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
   2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.
2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.
   1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
   2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
   3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".
5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.
(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.
(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.
(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.
(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.
(vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.
(vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/24/2015-TSW/187 dated 10 /03/2015

Dy No 16166 - 10-3-15

118 18.6.15 1529 05.05.15 1881 24.02.15

Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 24/02/2015- Case No. 43/17/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410040812 dated 18.12.2014)

Advance Authorization may be ratified as under:

1. Quantity of export product may also be specified as 150,000 Meters in addition to its weight.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:
   (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 64567.3 MT as 1.05 MT/MT Content in the export product.
   (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 254965.1 Kgs.
   (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 129250.4 Kgs inclusive of 5 % wastage.
   (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 113559 Kgs inclusive of 5 % wastage.
   (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1542506 Kgs. inclusive of 5 % wastage.
   (vi) Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

(-13/1/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/24/2015-TSW/188 dated 10 /03/2015

Dn No 1467-DES-II 10.3.15

119 18.6.15 158 05.05.15 190 24.02.15

Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 24/02/2015- Case No. 75/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040809 dated 18.12.2014)

Advance Authorization may be ratified as under:

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.

   1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
   2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.

2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.

   1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
   2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
   3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,

3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.

4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".

5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.

(vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.

(vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

1-4/3/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/24/2015-TSW/190 dated 10 /03/2015

Dy No 1168 10.3.15

123
18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 47/17/81 (M/s Mandeep Cable Pvt. Limited) (Advance Authorization No. 0510392666 dated 01.01.2015)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0510391808 dated 29.10.2014 ratified in NC meeting No. 03/81 dated 19.05.2015:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19869 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 3026 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as applied for i.e 960 Kgs. on net to net basis.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item.
(vi) Quantity of import item at Sl. No. 4 may be allowed as s 1.02 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/123 dated 30 /06/2015

127
18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 81/17/81 (M/s Tirupati Plastomatics Pvt. Limited) (Advance Authorization No. 1310047786 dated 13.02.2015)

Advance Authorisation may be ratified as under:

1. Net Weights of 200.45 MT, 117.6 MT, 130.233 MT, 44.72 MT, 35.625 MT & 16.484 MT may be specified with the quantities of export products at Sl. No 1 to 6 respectively.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as 206.144 MT as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 6.
3. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 & 2.
4. Quantities of import items at Sl. No.3 viz. PVC Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
5. Quantities of import item at Sl. No 4 viz. GI Wire may be allowed as 122.304 MT as 1.02 Kgs./Kg. content in the export products at Sl. No. 3, 4 & 5.
6. Quantity of import item at Sl. No 5 viz. GI Strip may be allowed as 6.63 MT as 1.02 Kgs./Kg. content in the export product at Sl. No. 6.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/75/2015-TSW/127 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 82/17/81 (M/s Tirupati Plastomatics Pvt. Limited) (Advance Authorization No. 1310047787 dated 13.02.2015)

Advance Authorisation may be ratified as under:

1. Net Weights of 292.235 MT, 245.09 MT, 194.963 MT, 66.65 MT, 53.125 MT & 24.726 MT may be specified with the quantities of export products at Sl. No 1 to 6 respectively.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as 294.212 MT as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 6.
3. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 & 2.
4. Quantities of import items at Sl. No.3 viz. PVC Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
5. Quantities of import item at Sl. No 4 viz. GI Wire may be allowed as 182.807 MT as 1.02 Kgs./Kg. content in the export products at Sl. No. 3, 4 & 5.
6. Quantity of import item at Sl. No 5 viz. GI Strip may be allowed as 9.945 MT as 1.02 Kgs./Kg. content in the export product at Sl. No. 6.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/75/2015-TSW/128 dated 30 /06/2015

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18.6.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 29/5/81 (M/s TI Steels Pvt. Limited) (Advance Authorization No. 0310794568 dated 13.03.2015)

Advance Authorization may be ratified as under:

Taking clue from SION C-1198, quantity of import item may be allowed as 18540 Kgs. as 1.03 Kgs./Kg. content in the export product.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/132 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 26/5/81 (M/s Steel Gems) (Advance Authorization No. 0310794573 dated 16.03.2015)

Advance Authorization may be ratified as under:

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/133 dated 30 /06/2015

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18.6.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 28/5/81 (M/s Steel Gems) (Advance Authorization No. 0310794572 dated 16.03.2015)

Advance Authorization may be ratified as under:

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/134 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/062015 - Case No. 39/5/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310794640 dated 17.03.2015)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Details of import items at Sl. No. 2, 3 & 4 and their specific use in export item
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

3-16/15
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/136 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 21/5/81 (M/s Steel Gems) (Advance Authorization No. 0310794698 dated 19.03.2015)

Advance Authorization may be ratified as under:

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/137 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 42/5/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310047815 dated 19.03.2015)

Advance authorization may be ratified as under:

1. Net weight of export product may be specified as 23161 Kgs.
2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 17986 Kgs. on net to net basis.
3. Quantity of import item No. 2 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis .

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/138 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 30/5/81 (M/s Steel Gems) (Advance Authorization No. 0310794743 dated 20.03.2015)

Advance Authorization may be ratified as under:

1. Word" secondary" may be deleted from the description of import item and words "of relevant grade & thickness" may be suffixed with its description and its quantity may be allowed as applied for i.e. 64 MT taking clue from SION C-1861.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/139 dated 30 /06/2015

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18.6.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 35/5/81 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310794764 dated 20.03.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/140 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 36/5/81 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310794761 dated 20.03.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

30-6-15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/141 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 37/5/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310794906 dated 26.03.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

30-6-15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/145 dated 30 /06/2015

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18.6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 43/5/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310047828 dated 26.03.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cable.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import items, if any.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/146 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 38/5/81 (M/s Sterlite Technologies Limited) (Advance Authorization No. 0310795002 dated 30.03.2015)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310783667 dated 30.05.2014:

1. Net weight of export product may be specified as 11712 Kgs.
2. Word "Ingots" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/149 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/062015 - Case No. 32/5/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310795281 dated 13.04.2015)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/155 dated 30 /06/2015

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18.6.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(58)/15-ME

Subject: AA no. 0310795278 dated 13.04.15 in respect M/s Phoenix Industries pvt Ltd Mumbai

The norms may be fixed as follows:-

- Item of import at Sno 1 may be allowed, as applied, inclusive of 1% wastage.
- Item of import at S.No. 2 may be allowed, as applied, inclusive of NIL wastage.

This issues with the approval of Director (ME) for taking view by NC.

30/6
(K.S.Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(58)/15-ME dated 30.06.15

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s TD Power Systems Ltd. for ratification of norm of AA No. 0710108076 dated 17.04.2015.

Reference above application the firm may be requested to furnish following information:

1. Complete description of export product and its MVA rating.
2. Information as per Sl. No. 3, 4 & 8 of SDL.
3. Import item listed at Sl. No. 7 & 128 appears to be same. Justification for duplication.
4. End use of import item listed at Sl. No. 126 in the manufacturing process.

22.6.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(143)/2015/TSW(B)/ 240 dated 22.06.2015.

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015- Case No. 41/5/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310047844 dated 17.04.2015)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-1580, quantities of import items at Sl No. 1, 2 & 3 may be allowed as applied for i.e. 15038 Kgs., 4017 Kgs. & 325 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/159 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 10/5/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510394072 dated 01.05.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of external coating and internal lining in export items at Sl. No. 1, 2 & 3
3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/162 dated 30 /06/2015

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18.6.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 11/5/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510394071 dated 01.05.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Thickness of external coating and internal lining in export item.
3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export item and wastages claimed at each stage of manufacture.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/163 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 12/5/81 (M/s. ITP Electronics Private Limited)
(Advance Authorization No. 0510394077 dated 01.05.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 8025 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7196.25 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 152.25 Kgs. inclusive of 1.5 % wastage.

Norms Committee may take a view.

30/6/15
(S.K.Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/164 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 1/5/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510394101 dated 05.05.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view

3-1-2015

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/165 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 2/5/81 (M/s Vinayak International Housewares Pvt. Ltd.) (Advance Authorization No. 0510394108 dated 06.05.2015)

Advance Authorisation may be ratified as under:

1. Words "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 70.4 MT & 40.70 MT respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/166 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. 15/5/81 (M/s Mercury Industries Ltd.) (Advance Authorization No. 0610038145 dated 08.05.2015)

Advance Authorisation may be ratified as under:

2. Words "of relevant thickness" may be suffixed with the descriptions of import and its quantities may be allowed as 1.15 Kgs./kg. content in the export item, taking clue from SION C-782.

Norms committee may take a view

30/6/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/167 dated 30 /06/2015

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18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015- Case No. 14/5/81 (M/s Arfin India Limited) (Advance Authorization No. 0810135238 dated 11.05.2015)

Advance Authorisation may be ratified as under on repeat basis:

(i) Quantity of import item may be allowed as 318 MT as 1.06 Kgs./Kg. content in the export product.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/75/2015-TSW/168 dated 30 /06/2015

169
18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410160496 dated 12.05.2015.

Reference above application the firm may be requested to furnish following information:

1. Quantity of Tape, Mica Sheet/Tape, Cables, Conn. Plate, Connection Bar, Copper Conductor, Semicon Tape, Fibre, Finger Bar material, Glass Roving/Tape, Retaining Ring material, Rotor Coil material, RTD Lead Wire, Stator Coil material, Support block material, insulation material & Epoxy resin are given in numbers. The firm may specify quantity of these inputs in terms of dimension/weight in kg. along with specific name of material.
2. Core Punching Material listed at Sl. No. 336 may be specified and justification for its requirement/wastage may be given as per Sl. No. 11 of SDL.
3. Brief description and end use of import item listed at Sl. No. 322 to 334 may also be given.
4. Quantity of Water based Varnish may be indicated in kg.
5. Total net weight of export product may also be indicated.
6. Quantity of raw materials and wastage claimed may be justified as per Sl. No. 11 of SDL.
7. Material balancing statement in terms of Sl. No. 5 of SDL.

24.6.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(141)/2015/TSW(B)/237 dated 24.06.2015.

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18.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410160497 dated 12.05.2015.

Reference above application the firm may be requested to furnish following information:

1. Quantity of Tape, Mica Sheet/Tape, Cables, Conn. Plate, Connection Bar, Copper Conductor, Semicon Tape, Fibre, Finger Bar material, Glass Roving/Tape, Retaining Ring material, Rotor Coil material, RTD Lead Wire, Stator Coil material, Support block material & insulation material are given in numbers. The firm may specify quantity of these inputs in terms of dimension/weight in kg. along with specific name of material.
2. Quantity of Water based Varnish may be indicated in kg.
3. Total net weight of export product may also be indicated.
4. Quantity of raw materials and wastage claimed may be justified as per Sl. No. 11 of SDL.
5. Material balancing statement in terms of Sl. No. 5 of SDL.

23.6.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(140)/2015/TSW(B)/ 236 dated 23.06.2015.

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18/6/15

171
18.6.15

Subject: **AA No 0810135332 dtd 21.05.15 oif M/s Guru Rajendra Metalalloys**

Date: 06/30/15 12:18 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

To: nc2.dgft@nic.in

Dear sir

With reference to the subject AA, value addition is less than 15%. DGFT to take up the matter with the concerned authorities.

Regards

K.S.Sodhi

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SL. 51
18.6.15

S. No. 106
15/X/14
Manual case

F. No. 46011/21/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 22nd August, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Leitner Shriram Manufacture Ltd. for the import of raw material against the export of FRP Rotors Blades. (Advance Authorization No. 0410110189 dated 15.12.2009).

*****

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/488/AM10/DES-II/69 dated 25.07.2014 on the subject mentioned above. The comments on the above proposal has already been forwarded vide O.M. No.46011/21/2010/PC-II dated 31.1.2011 (Copy enclosed).

2. This issues with the approval of competent authority.

22/8/2014
(Dharam Vir)
Section Officer
Tele:- 2338 2575

Shri. Haradhan Das,
FTDO, O/o, DGFT, (DES-II)
Udyog Bhawan,
New Delhi-110001

Dy No 723 DES-II
25-8-14

No. 46011/21/2010 -PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhavan,
New Delhi-110 001.
Dated, the 2 January, 2011.

OFFICE MEMORNAUDM

Subject : Advance Authorization Application from M/s. Leitner Shriram Manufacture Ltd. for the import of raw material against the export of FRP Rotors Blades (Advance Authorization No. 0410110189 dated 15.12.2009).

The undersigned is directed to refer to DGFT's UO No. 01/80/50/00488/AM10/DES-II/990 dated 17.03.2010 on the above mentioned subject. The proposal of the firm has been examined in this office and the firm was advised to furnish additional information vide this office letter dated 19.04.2010 (copy enclosed). The firm subsequently furnished the reply vide their letter dated 16.08.2010.

2. The manufacturing process of FRP Rotor Blade is a complex multi stage process involving various stages like processing of raw materials including cutting of glass fabric into required sizes, moulding of main web, cutting and grinding of main web, moulding of FRP Blade, cutting and grinding of FRP Blade, finishing of blade, painting, assembling etc. Various raw materials to be used in the manufacture of Glass fabric/mat, PVC Foam, Balsa wood, unsaturated polyester resin, consumables, metallic components/parts.

3. As per details submitted by the firm, the weight of one FRP Rotor Blade is 7500 kg, which consists of approx. 3800 kg of glass fabric, 2251 kg resin, 340 kg foam/balsa wood and various other components. The firm was advised to minimize the number of items by combining similar nature of items but instead of 66 nos. initially applied, the firm have now indicated number of items as 236. The reply to Para No. 3 & 5 has been combined by the firm. The wastages based on the data given in Annexure 3 on net content basis works out to be 39.89% on glass fabric, 31.94% on resin system, 25% on foam and balsa etc.

4. In the past, D/o C&PC has visited the unit of M/s. LM Glassfiber India Pvt. Ltd., who are manufacturing and exporting FRP Rotor Blade in the range of 750 kg to 6925 kg +/-2%. The total raw materials, which were numbering around 150 nos. were brought out to 77 items after combining various items of similar nature together. Wastages considered was 15% on PVC Foam, 5% Glass Fiber roving/matt, 5% on Resins and around 31% on Balsa wood, nil wastage on components. The overall cumulative wastage on weight to weight basis was around 24%.

5. Keeping in view, the Norms Committee may decide the present proposal as per the wastages earlier considered and indicated in Para 4.

6. This issues with the approval of Competent Authority.

(Suneel Sachdeva)
Under Secretary to Government of India

Enc.: Copy of letter dated 19.04.2010
And reply dated 16.08.2010 from the firm.

Shri Hardeep Singh
Joint DGFT, Udyog Bhavan,
New Delhi

Sl. No 56
18-6-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/06/2015 - Case No. A/R-19 (M/s Modine Thermal Systems Pvt. Limited) (Advance Authorization No. 0410150483 dated 03.10.2013)

As the manufacturing process involves many manufacturing operations including dimple formation, tube formation, seam welding, tube reduction, belly sizing etc. and taking into consideration wastages involved at different stages of manufacture, norms may be modified as under:

1. Quantity of import item may be allowed as 1.05 Kgs./kg. content in the export item.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/75/2015-TSW/19-A/R dated 30 /06/2015

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. ..... dated ..... issued under Para 4.7 of HBP, Vol. I.
Meeting No. ..... Dated: .....

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components:

	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11(a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to....., Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....